

Seventh Lok Sabha
X Session (04/10/1982 to 05/11/1982)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, October 4, 1982/Asvina 12, 1904 (Saka)

No. 276

11 A.M.

1. Obituary References

The Speaker, Shrimati Indira Gandhi, Sarvashri E. Balanandan, Rashid Masood, Satish Agarwal, Madhu Dandavate, Ramavatar Shastri, A. Neelalihithadasan Nadar, Ram Vilas Paswan, R. P. Yadav, G. M. Banatwalla, Chandrajit Yadav and C. T. Dhandapani made references to the passing away of Dr. Gopal Swarup Pathak, former Vice-President of India, Sarvashri Sheikh Mohammad Abdullah, who was a Member of Constituent Assembly and Provisional Parliament, Ramappa Balappa Bidari, who was a Member of First and Second Lok Sabha Baburao Patel, who was a Member of Fourth Lok Sabha, Ram Chandra Bade, who was a Member of Third and Fifth Lok Sabha, Vijaya Bhushan Singh Deo, who was a Member of Third Lok Sabha, Gunanand Thakur, who was a Member of Fourth Lok Sabha, Raghuvir Singh Shastri, who was a Member of Fourth Lok Sabha and Dr. C. D. Deshmukh, who was a Member of First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 1 and 19 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—6, 8—24, 26—28, 30—40, 43—49, 51—66, 69—88, 90—117, 119 and 121—207 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- ✓ (1) A copy of the Central Excise Laws (Amendment and Validation) Ordinance, 1982 (No. 1 of 1982) (Hindi and English versions) promulgated by the President on the 24th September, 1982 under article 123(2) (a) of the Constitution.
- ✓ (2) A copy of Notification No. S.O. 681(E) (Hindi and English versions) published in Gazette of India dated the 18th September, 1982 containing President's Order dated the 18th September, 1982 issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act for a further period of six months with effect from the 21st September, 1982.
- ✓ (3) (a) @A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - ✓ (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

@The Reports were previously laid on the Table on the 30th July, 1982.

- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

@(b) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—

- (i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
 - (vi) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) S.O. 3061 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'Harijan Sevak Sangh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
 - (ii) S.O. 3062 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'The Divine Life Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.

@The Reports were previously laid on the Table on the 30th July, 1982.

- (iii) S.O. 3063 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'The Central Relief Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1981-82.
 - (iv) S.O. 3064 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'The Association of the Physically Handicapped' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
 - (v) S.O. 3065 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'The Millowners' Association Relief Fund Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1977-78.
 - (vi) S.O. 3066 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'Slum and Rural Development Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1981-82.
 - vii) S.O. 3067 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'Pirojsha Godrej Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.
 - viii) S.O. 3068 published in Gazette of India dated the 4th September, 1982 regarding exemption to the 'Children's Film Society, India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1976-77, 1977-78, 1980-81 to 1982-83.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 4 of the Central Boards of Revenue Act, 1963:—
- (i) The Central Board of Direct Taxes (Regulation of Transaction of Business) Amendment Rules, 1982, published in Notification No. G.S.R. 749 in Gazette of India dated the 11th September, 1982.

- ✓(ii) The Central Board of Excise and Customs (Regulation of Transaction of Business) Amendment Rules, 1982, published in Notification No. G.S.R. 750 in Gazette of India dated the 11th September, 1982.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- ✓(i) G.S.R. 525(E) and 526(E) published in Gazette of India dated the 17th August, 1982 together with an explanatory memorandum exempting certain specified goods for construction of or fitment to ships of Coast Guard, testing equipments etc. when imported from the whole of basic, additional and auxiliary duties of customs.
- ✓(ii) G.S.R. 529(E) published in Gazette of India dated the 20th August, 1982 together with an explanatory Note regarding withdrawal of exemption of auxiliary duty of customs granted in respect of alloy steel.
- ✓(iii) G.S.R. 533(E) and 534(E) published in Gazette of India dated the 23rd August, 1982 together with an explanatory memorandum exempting di-isobutylene imported for the manufacture of oxo-alcohol from basic customs duty in excess of 45 per cent *ad valorem* and from the whole of auxiliary duty leviable thereon.
- (iv) G.S.R. 536(E) published in Gazette of India dated the 24th August, 1982 together with an explanatory memorandum regarding revised rates of exchange for conversion of Norwegian Kroners into Indian currency or *vice-versa* in supersession of Notification dated the 1st July, 1982.
- ✓(v) G.S.R. 539(E) published in Gazette of India dated the 26th August, 1982 together with an explanatory memorandum making certain amendment to Notification No. 213-Customs dated the 2nd August, 1976 so as to cover contraceptives made of a combination of metal and plastic and falling under Chapter 90 of the Customs Tariff Act, 1975 for exemption from customs duty.

- ✓ (vi) G.S.R. 542(E) published in Gazette of India dated the 26th August, 1982 together with an explanatory memorandum raising the rate of basic customs duty on viscose staple fibre from 10 per cent *ad valorem* to 20 per cent *ad valorem*.
- ✓ (vii) G.S.R. 550(E) and 551(E) published in Gazette of India dated the 31st August, 1982 together with an explanatory memorandum exempting pig iron from the whole of basic customs duty, additional and auxiliary duties.
- ✓ (viii) G.S.R. 552(E) published in Gazette of India dated the 31st August, 1982 together with an explanatory memorandum extending the validity of Notification No. 78-Customs dated the 1st March, 1982 up to 31st December, 1982.
- ✓ (ix) G.S.R. 560(E) and 561(E) published in Gazette of India dated the 10th September, 1982 together with an explanatory memorandum exempting raw materials and components required for the manufacture of goods to be supplied to IDA|IBRD|Bilateral|Multilateral aided projects in the country from the whole of basic, auxiliary and additional duties of customs leviable thereon.
- ✓ (x) G.S.R. 572(E) published in Gazette of India dated the 20th September, 1982 together with an explanatory Note increasing the rate of export duty on Coffee.

✓ (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- ✓ (i) The Central Excise (Tenth Amendment) Rules, 1982, published in Notification No. G.S.R. 684 in Gazette of India dated the 14th August, 1982.
- ✓ (ii) The Central Excise (Eleventh Amendment) Rules, 1982, published in Notification No. G.S.R. 563(E) in Gazette of India dated the 10th September, 1982.

✓ (8) A copy each of the Notification Nos. G.S.R. 548(E) and 549(E) (Hindi and English versions) published

in Gazette of India dated the 31st August, 1982 together with an explanatory memorandum regarding new rates of Compounded Levy in respect of specified textile fabrics and new rates of rebate on export of embroidered fabrics of specified varieties, issued under the Central Excise Rules, 1944.

- 16/82
- * (9) A copy of Assam Government Notification No. PLA. 906/82/125 (Hindi and English versions) published in Assam Government Gazette dated the 30th September, 1982 declaring services in any establishment or shop dealing with the essential commodities declared as such by the Government of India under the Essential Commodities Act, 1955 and licensed under the Assam Trade Articles (Licensing and Control) Order, 1982 and the Assam High Speed Diesel Oil (Distribution and Control) Order, 1981 and the Assam Paddy and Rice Procurement (Licensing and Levy) Order, 1981 and services in establishment or shops of appointed dealers and licensed under the Assam Public Distribution of Articles Order, 1982, under sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 as amended by the Essential Services Maintenance Act, 1981.

5. Calling Attention

Shri Rajesh Kumar Singh called the attention of the Minister of State for Science and Technology, Electronics, Ocean Development and Non-Conventional Energy Sources to the reported failure of INSAT-1A and steps taken by Government to meet the situation.

The Minister of State for Science and Technology, Electronics, Ocean Development and Non-Conventional Energy Sources made a statement in regard thereto.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.40 P.M.)

6. Statements by Ministers

- (1) The Minister of Irrigation made a statement regarding the flood situation in the country.

*At 5.58 P.M.

(2) The Minister of Agriculture and Rural Development made a statement regarding flood and drought situation in various parts of the country and the steps taken by Government in that behalf.

(3) The Minister of Agriculture and Rural Development made a statement regarding procurement price for paddy and coarse kharif cereals and minimum support price of cotton (Kapas) for 1982-83 marketing season.

*(4) The Minister of Health and Family Welfare made a statement regarding the President's Medical Check-up at Houston (U.S.A.)

** (5) The Prime Minister made a statement regarding passage by the J&K State Legislative Assembly of the Jammu and Kashmir Grant of Permit for Resettlement in (or Permanent Return to) the State Bill, 1980.

*** (6) The Minister of Finance made a statement regarding release of an instalment of Dearness Allowance to Central Government employees and relief to the pensioners including family pensioners.

7. Government Bill—Introduced

THE AMRITSAR OIL WORKS (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1982.

8. Matters Under Rule 377

(1) Shri Rajnath Sonkar Shastri raised a matter regarding reported plight of villagers due to closure of an old road by the Varanasi Cantonment Army authorities.

(2) Shri Satyasadhan Chakraborty raised a matter regarding demonstration by peace marchers in Delhi.

(3) Shri George Joseph Mundackal raised a matter regarding need for stopping further imports of rubber to save the rubber cultivators of Kerala.

(4) Shri V. S. Vijayaraghavan raised a matter regarding need for a micro-wave channel for T. V. transmission in Kerala for Asiad

*At 4.32 P.M.

**At 5.47 P.M.

***At 5.59 P.M.

(5) Shri Virdhi Chander Jain raised a matter regarding rural water supply programme in Rajasthan.

9. Government Bills—Passed

(i) THE CHARITABLE ENDOWMENTS (AMENDMENT) BILL, 1982.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Mool Chand Daga
- (3) Shri Rajesh Kumar Singh
- (4) Shri Ram Vilas Paswan
- (5) Shri Girdhari Lal Vyas
- (6) Shri R. L. P. Verma
- (7) Shri Harish Kumar Gangwar
- (8) Shri Narayan Choubey

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

(ii) THE CONTINGENCY FUND OF INDIA (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following Members took part in the debate:—

- (1) Shri Amal Datta
- (2) Shri Mool Chand Daga

- (3) Shri Rajesh Kumar Singh
- (4) Shri Ramavatar Shastri
- (5) Shri Harish Kumar Gangwar
- (6) Shri R. L. P. Verma

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill, was passed.

(iii) THE NAVY (AMENDMENT) BILL, 1982 AS PASSED
BY THE RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri K. P. Singh Deo.

The following Members took part in the debate:—

- (1) Shri Hannan Mollah
- (2) Shri R. S. Sparrow
- (3) Shri Rajesh Kumar Singh
- (4) Shri G. L. Dogra
- (5) Shri Bhogendra Jha

Shri K. P. Singh Deo replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. P. Singh Deo.

The following Members took part in the debate:—

- (1) Shri Harish Kumar Gangwar
- (2) Shri Satyasadhan Chakraborty
- (3) Shri R. Venkataraman

The motion was adopted and the Bill was passed.

10: Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Thirty-fifth Report of the Business Advisory Committee.

6-01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th
October, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, October 5, 1982/Asvina 13, 1904 (Saka)

. No. 277

11 A.M.

1. Starred Questions

Starred Questions Nos. 21—27 and 32 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 208—278, 280—294, 296—307, 309—344 and 346—437 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- 12/8
- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Cost Audit (Report) Amendment Rules, 1982 published in Notification No. G.S.R. 681 in Gazette of India dated the 14th August, 1982.
 - (ii) The Companies (Central Government) General Rules and Forms, (Amendment) Rules, 1982 published in Notification No. G.S.R. 555(E) in Gazette of India dated the 4th September, 1982.
 - (iii) The Companies Unpaid Dividend (Transfer to General Revenue Account of the Central Government) (Amendment) Rules, 1982 published in Notification No. G.S.R. 556(E) in Gazette of India dated the 3rd September, 1982.

- 23/82
- (2) A copy of the Drugs (Prices Control) (Fourth Amendment) Order, 1982 (Hindi and English versions) published in Notification No. S.O. 610(E) in Gazette of India dated the 17th August, 1982, under subsection (6) of section 3 of the Essential Commodities Act, 1955.

4. Assent to Bills

(i) Secretary laid on the Table following five Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Assam Appropriation (No. 2) Bill, 1982.
- (2) The Payment of Wages (Amendment) Bill, 1982.
- (3) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1982.
- (4) The Chit Funds Bill, 1982.
- (5) The Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess (Amendment) Bill, 1982.

(ii) Secretary also laid on the Table copies duly authenticated by the Secretary-General of Rajya Sabha, of the following thirteen Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Prevention of Cruelty to Animals (Amendment) Bill, 1982.
- (2) The Ear Drums and Ear Bones (Authority for Use for Therapeutic Purposes) Bill, 1982.
- (3) The Eyes (Authority for Use for Therapeutic Purposes) Bill, 1982.
- (4) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1982.
- (5) The Special Courts (Repeal) Bill, 1982.
- (6) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1982.
- (7) The Chaparmukh-Silghat Railway Line and the Katakhal-Lalabazar Railway Line (Nationalisation) Bill, 1982.

- (8) The Metro Railways (Construction of Works) Amendment Bill, 1982.
- (9) The East Punjab Urban Rent Restriction (Chandigarh Amendment) Bill, 1982.
- (10) The Governors (Emoluments, Allowances and Privileges) Bill, 1982.
- (11) The Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Bill, 1982.
- (12) The Industrial Disputes (Amendment) Bill, 1982.
- (13) The Motor Vehicles (Amendment) Bill, 1982.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Twenty-sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fourteenth Report of the Committee on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Credit facilities for Scheduled Castes and Scheduled Tribes.

***6. Calling Attention**

Shri Ravindra Varma called the attention of the Minister of Home Affairs regarding situation arising out of reported discontentment among the police personnel in various States and the action taken by Government in the matter.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

7. Motion regarding Thirty-fifth Report of Business Advisory Committee

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on the 4th October, 1982.

The motion was adopted.

*From 12-09 P.M. to 12-15 P.M., 5 P.M. to 6-08 P.M. and 6-15 P.M. to 6-30 P.M.

8. Matters Under Rule 377

✓ (1) Shri Mani Ram Bagri raised a matter regarding drowning of children in Nangal Reservoir.

✓ (2) Shri Niren Ghosh raised a matter regarding need for re-routing of certain international air services through Calcutta by giving them traffic landing rights.

✓ (3) Shri Ramavatar Shastri raised a matter regarding need to improve water supply in Delhi.

✓ (4) Shrimati Jayanti Patnaik raised a matter regarding need to release adequate credit to farmers for purchase of agricultural pump sets.

✓ (5) Shri Uttam Rathod raised a matter regarding need to increase guaranteed price of cotton under the Cotton Monopoly Purchase Scheme.

✓ (6) Shri D. S. A. Sivaprakasham raised a matter regarding need to restore the working of Post & Telegraphs Offices on Sundays and other public holidays.

✓ (7) Shri T. R. Shamanna raised a matter regarding restoration of Pigmy Deposit Scheme.

✓ (8) Shri Gulsher Ahmed raised a matter regarding need to authorise the release and supply of levy/non-levy cement to the Company and Factory at Kymore.

✓ (9) Shri Ram Vilas Paswan raised a matter regarding completion of Mahatama Gandhi Bridge in Bihar.

9. Government Bills—Passed

(i) THE AMRITSAR OIL WORKS (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1982.

The motion for consideration of the Bill was moved by Shri Bhagwat Jha Azad.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri T. R. Shamanna.

The following Members took part in the debate:—

(1) Shri Sunil Maitra

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.08 P.M.)

(2) Shri G. L. Dogra

- (3) Shri Jagpal Singh
- (4) Shri R. L. Bhatia
- (5) Shri Satyanarayan Jatiya
- (6) Shri Girdhari Lal Vyas
- (7) Shri T. R. Shamanna
- (8) Shri Mool Chand Daga
- (9) Shri Narayan Choubey
- (10) Shri Harish Kumar Gangwar

Shri Bhagwat Jha Azad replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri T. R. Shamanna was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 and 12 were adopted.

Clause 13 was adopted, as amended.

Clause 14 was adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 28 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bhagwat Jha Azad.

The motion was adopted and the Bill, as amended, was passed.

✓(ii) **THE CUSTOMS TARIFF (SECOND AMENDMENT) BILL, 1982**

The motion for consideration of the Bill was moved by Shri S. B. P. Pattabhi Rama Rao.

The following Members took part in the debate:—

- (1) Shri E. Balanandan
- (2) Shri Rajesh Kumar Singh

(3) Shri Bhogendra Jha

(4) Shri Harish Kumar Gangwar

Shri S. B. P. Pattabhi Rama Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. P. Pattabhi Rama Rao.

The motion was adopted and the Bill was passed.

10. Government Bill—Under Consideration

THE INTERNATIONAL MONETARY FUND AND BANK (AMENDMENT) BILL, 1982.

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The discussion was not concluded.

11. Statements by Ministers

*(1) The Minister of Health and Family Welfare made a statement regarding President's health.

** (2) The Prime Minister made a statement regarding Israeli invasion of Lebanon.

*** (3) The Minister of Home Affairs made a statement regarding visit of an all-party delegation to Meerut on 6th October, 1982.

6-35 p.m.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th October, 1982)

AVTAR SINGH RIKHY,
Secretary.

*At 4-47 P.M.

**At 6-08 P.M.

***At 6-33 P.M.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, October 6, 1982/Asvina 14, 1904 (Saka)

No. 278

11 A.M.

1. Oath or Affirmation

Shri S. T. K. Jakkayan took the oath in Tamil, signed the Roll of Members and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 41-46 were orally answered. Starred Question No. 54 was postponed to 13-10-82. Replies to Starred Questions Nos. 47-53, 55-57 and 59 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 438-444, 446-456, 458-468, 470-523, 525-534, 536-584, 586-613, 615-634, 636, 637 and 640-645 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

38/82
(1) A copy of the Notification No. S.O. 521(E) (Hindi and English versions) published in Gazette of India dated the 22nd July, 1982 regarding extension of period of take over of management of Messrs Priyaxmi Mills, Baroda, Gujarat, beyond five years under sub-section (2) of section 18A of the Industries (Development and Regulations) Act, 1951,

39/82
(2) A copy of the Notification No. S.O. 554(E) (Hindi and English versions) published in Gazette of India dated the 4th August, 1982 regarding extension of management of Messrs Engel India Machine and Tools Limited, Calcutta, beyond five years under sub-section (2) of section 18FA of the Industries (Development and Regulations) Act, 1951.

- (3) A copy of the Notification No. S.O. 566(E) (Hindi and English versions) published in Gazette of India dated the 11th August, 1982 regarding extension of period of take over of management of Messrs Indore Textiles Limited, Ujjain, beyond five years under sub-section (2) of section 18AA of the Industries (Development and Regulations) Act, 1951.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1982, published in Notification No. G.S.R. 530(E) in Gazette of India dated the 20th August, 1982.
- (ii) The Indian Forest Service (Pay) Fifth Amendment Rules, 1982 published in Notification No. G.S.R. 531(E) in Gazette of India dated the 20th August, 1982.
- (iii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1982 published in Notification No. G.S.R. 705 in Gazette of India dated the 28th August, 1982.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1982 published in Notification No. G.S.R. 706 in Gazette of India dated the 28th August, 1982.
- (v) The Indian Police Service (Pay) Fourth Amendment Rules, 1982 published in Notification No. G.S.R. 707 in Gazette of India dated the 28th August, 1982.
- (vi) G.S.R. 776 published in Gazette of India dated the 18th September, 1982 containing corrigendum to Notification No. G.S.R. 618 dated the 24th July, 1982.
- (vii) G.S.R. 777 published in Gazette of India dated the 18th September, 1982 containing corrigendum to Notification No. G.S.R. 619 dated the 24th July, 1982.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 537(E) and 538(E) published in Gazette of India dated the 25th August, 1982 together with

an explanatory memorandum exempting laparoscope and its accessories from the whole of basic duty, auxiliary and additional duty leviable thereon.

- (ii) G.S.R. 665 (E) published in Gazette of India dated the 10th September, 1982 together with an explanatory memorandum containing corrigendum to Notification No. G.S.R. 509 (E) dated the 26th July, 1982.
- (iii) G.S.R. 666 (E) published in Gazette of India dated the 10th September, 1982 together with an explanatory memorandum containing corrigendum to Notification No. G.S.R. 308 (E) dated the 5th April, 1982.
- (6) A copy of the Income-tax (Eighth Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 546 (E) in Gazette of India dated the 31st July, 1982, under section 296 of the Income-tax Act, 1961.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (6) above.
- (8) A statement (Hindi and English versions) on the results of the market loans floated in July, 1982 and the market loans to be floated in October, 1982.

5. Report of Committee on Private Members' Bills and Resolutions

Shri R. N. Yadav presented the Forty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Personal Explanation Under Rule 357

Smt. Pramila Dandavate made a personal explanation regarding reported allegation made against her in the House on 4 October, 1982.

7. Calling Attention

Shri B. D. Singh called the attention of the Minister of Railways to the reported proposal to wind up the electrified ring railway service system in Delhi.

The Deputy Minister in the Ministry of Railways made a statement in regard thereto.

8. Motions for Election to Committees

(i) Shri P. Venkatasubbaiah moved the following motion:—

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language *vice* Shri Zail Singh resigned from the membership of Lok Sabha.”

The motion was adopted.

(ii) SHRI BANSI LAL moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shri Rama Chandra Rath ceased to be a member of the Committee on his appointment as a Minister of State.”

The motion was adopted.

9. Matters Under Rule 377

✓ (1) Smt. Usha Prakash Choudhari raised a matter regarding proposed shifting of textile mills from Bombay.

✓ (2) Shri A. K. Roy raised a matter regarding need to construct Chhituani Bridge over the River Gandak.

✓ (3) Shri Harikesh Bahadur raised a matter regarding need to give permanent jobs to employees who were working with census department.

✓ (4) Shri B. D. Singh raised a matter regarding need to eradicate beggary from the Country.

✓ (5) Shri Kusuma Krishna Murthy raised a matter regarding need for financial assistance for the Yeleru Reservoir Project.

(6) Shri Satyanarayan Jatiya raised a matter regarding urgent need to stop the proposed butcher houses in New Delhi and other parts of the Country.

(7) Shri N. Selvaraju raised a matter regarding supply of water from Cauvery river to Tamil Nadu.

(Lok Sabha adjourned at 1.05 P.M. and Re-assembled at 2.10 P.M.)

10. Government Bills—Passed

THE STATE BANK OF SIKKIM (ACQUISITION OF SHARES) AND MISCELLANEOUS PROVISIONS BILL, 1982.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following Members took part in the debate:—

- (1) Shri Ananda Pathak
- (2) Shri P. M. Subba
- (3) Shri Mohendra Ngangom
- (4) Shri Harish Kumar Gangwar

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses, 2 to 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 19 were adopted.

Clause 20 was adopted, as amended.

The Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janardhana Poojary.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Janardhana Poojary

The motion was adopted and the Bill, as amended, was passed

(ii) THE NATIONAL WATERWAY (ALLAHABAD-HALDIA STRETCH OF THE GANGA-BHAGIRATHI-HOOGHLY RIVER) BILL, 1982, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri Sitaram Kesri.

The following Members took part in the debate:—

- (1) Shri Satyagopal Misra
- (2) Shri B. D. Singh
- (3) Shri R. L. P. Verma
- (4) Shri Era Mohan
- (5) Shri Bhim Singh
- (6) Smt. Geeta Mukherjee
- (7) Shri Harish Kumar Gangwar

Shri Sitaram Kesri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sitaram Kesri.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Sitaram Kesri

The motion was adopted and the Bill was passed.

11. Government Bill—Under consideration

THE ROAD TRANSPORT CORPORATIONS (AMENDMENT) BILL, 1981

The motion for consideration of the Bill was moved by Shri Sitaram Kesri.

The following Members took part in the debate:—

- (1) Shri M. Ismail
- (2) Shri Virdhi Chander Jain
- (3) Shri Jagpal Singh
- (4) Shri Girdhari Lal Vyas
- (5) Shri Chaturbhuj

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th
October, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Thursday, October 7, 1982|Asvina 15, 1904 (Saka)

No. 279

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 62—67 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 646—667, 669—686, 688, 690—746, 748—787, 789—812 and 814—875 were laid on the Table.

3. Ruling by Speaker regarding privilege matter

The Speaker gave his ruling on the question of privilege sought to be raised by Shri Mani Ram Bagri regarding reported proposed summoning of Shri Atal Behari Vajpayee, before the Rajasthan Vidhan Sabha in connection with a question of alleged breach of privilege and contempt of the Rajasthan Vidhan Sabha by Shri Vajpayee. The Speaker referred to a precedent of Gujarat Legislative Assembly in 1962 wherein it was held that allegations of bribery and corruption against members while voting at an election to the Council of States did not constitute a breach of privilege of the House. The Speaker observed that it was a well established convention that if a *prima facie* case of breach of privilege or contempt of the House was made out against a member who belonged to another House, the matter was reported to the Presiding Officer of that House for taking such action as he might consider necessary. The Speaker also observed that in pursuance of the decision taken at the Presiding Officers' Conference, Rajasthan Vidhan Sabha had passed a resolution in December, 1958, to that effect. He hoped that all concerned would take the relevant facts into account while dealing with this sensitive and important issue.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1980-81 together with the Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Advancement of Medical Education, New Delhi for the year 1981-82 along with Audited Accounts.
- (4) A copy of the Notification No. G.S.R. 567(E) (Hindi and English versions) published in Gazette of India dated the 10th September, 1982 containing corrigendum to Notification No. G.S.R. 465(E) dated the 22nd June, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Railways Red Tariff (Third Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 775 in Gazette of India dated the 11th September, 1982 issued under section 47 of the Indian Railways Act, 1890.
- (6) A copy of the Half-Yearly Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the period ended 30th September, 1980.
- (7) A copy of the Half-Yearly Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the period ended 31st March, 1981.

5. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Dr. Rajendra Kumari Bajpai

- (2) Shri Somnath Chatterjee
- (3) Shri V. N. Gadgil
- (4) Shri S. M. Krishna
- (5) Shri Chintamani Panigrahi
- (6) Shri N. K. Shejwalkar

6. Calling Attention

Shri Narayan Choubey called the attention of Minister of Energy to the reported recent incident of fire in ONGC oil well near Baroda and action taken by Government in the matter.

The Minister of Energy made a statement in regard thereto.

7. Motion for Election to Committee

Shri P. K. Thungon moved the following motion:—

“That in pursuance of paragraph 3 of the Ministry of Education and Culture Resolution No. F. 1-1/80-PN 2 dated 14 September, 1982 read with Item No. 5 of the Annexure thereto, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution.”

The motion was adopted.

(Lok Sabha adjourned at 1.30 p.m. and re-assembled at 2.37 p.m.)

8. Matters under Rule 377

(1) Shri Motibhai R. Chaudhari raised a matter regarding supply of more electricity to State of Gujarat from neighbouring States.

(2) Dr. A. Kalanidhi raised a matter regarding need for short and long term measures to solve the water supply problem of Madras.

(3) Prof. P. J. Kurien raised a matter regarding need to start daily train service from New Delhi to Kerala.

(4) Shri Harish Kumar Gangwar raised a matter regarding need to bring legislation for the welfare of Jawsans.

(5) Shri Digambar Singh raised a matter regarding need for the supply of good quality seed and fertilizer to the farmers of Uttar Pradesh.

(6) Smt. Geeta Mukherjee raised a matter regarding the situation in Delhi University as a result of delay in solving non-teaching employees' demands.

(7) Shri A. Senapathi Gounder raised a matter regarding supply of water from the rivers of neighbouring States to the State of Tamil Nadu.

(8) Shri Keshorao Pardhi raised a matter regarding early completion of Bavanthadi Irrigation and other projects.

(9) Shri Somnath Chatterjee raised a matter regarding shifting of the Divisional Offices of Geological Survey of India from Calcutta.

9. Government Bill—Under Consideration

THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri B. Shankaranand.

The following Members took part in the debate:—

- (1) Smt. Geeta Mukherjee
- (2) Prof. Rupchand Pal
- (3) Dr. A. Kalanidhi
- (4) Shri R. L. P. Verma
- (5) Shri Ram Lal Rahi (Speech unfinished)

The discussion was not concluded.

10. Statements by Ministers

*1. The Minister of Health and Family Welfare made a statement regarding President's health at the Texas Heart Institute, Houston (U.S.A.).

**2. The Minister of Energy made a statement regarding gas discovery by O.N.G.C. in Tripura on 7th October, 1982.

*At 4 P.M.

**At 6.54 P.M.

11. Discussion under Rule 193

Shri Harikesh Bahadur raised a discussion on the situation arising out of the communal riots in various parts of the country.

The following Members took part in the debate:—

- (1) Dr. Rajendra Kumari Bajpai
- (2) Shri Samar Mukherjee
- (3) Shri Gulsher Ahmed
- (4) Shri Rasheed Masood
- (5) Smt. Gurbrinder Kaur Brar
- (6) Shri C. T. Dhandapani
- (7) Shri Zainul Basher
- (8) Shri Ram Jethmalani
- (9) Shri Rajesh Pilot
- (10) Prof. Madhu Dandavate
- (11) Shri B. V. Desai
- (12) Shri Vijay Kumar Yadav
- (13) Shri Mahavir Prasad
- (14) Shri Ram Vilas Paswan
- (15) Shri K. P. Unnikrishnan
- (16) Shri Kusuma Krishna Murthy
- (17) Shri Chitta Basu
- (18) Shri G. M. Banatwalla
- (19) Shri Mani Ram Bagri

Shri P. C. Sethi replied to the discussion.

The discussion was concluded.

10-01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th October, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, October 8, 1982 | Asvina 16, 1904 (Saka)

No 280

11.04 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Chegireddy Bali Reddy, who was a Member of the Second Lok Sabha and Shri Shrikrishna Agrawal, who was a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 83, 86—89, 92 and 95 were orally answered. Starred Question No. 81 was postponed to 15-10-1982. Replies to Starred Questions Nos. 82, 85, 90, 91, 93, 94 and 96—99 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 876—914, 916—975, 977—992, 994—1029, 1031—1090 and 1092—1105 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Gold (Control) Appeals Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 658(E) in Gazette of India dated the 10th September, 1982 under sub-section (3) of section 114 of the Gold (Control) Act, 1968.

- (2) A copy of the Notification No. G.S.R. 577(E) (Hindi and English versions) published in Gazette of India dated the 29th September, 1982 together with an explanatory memorandum extending the validity of Notification No. 243-Customs dated the 13th November, 1982 upto 31st December, 1983, under section 159 of the Customs Act, 1962.
- (3) *A copy of Review (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended 31st December, 1981.
- (4) A copy of the Assam Taxation Laws (Amendment) Act, 1982 (President's Act No. 1 of 1982) (Hindi and English versions) under sub-section (3) of section (3) of the Assam State Legislative (Delegation of Powers) Act, 1982.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta for the year 1979-80.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong for the years 1977-78, 1978-79 and 1979-80.
 - (ii) Annual Reports of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong for the years 1977-78, 1978-79 and 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) above.

*The Annual Report was laid on the 9th July, 1982.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) The Export of Electric Motors and Generators (Quality Control and Inspection) Amendment Rules, 1982 published in Notification No S.O. 2976 in Gazette of India dated the 28th August, 1982.
- (ii) The Export of Jute Mill Spares and accessories (Quality Control and Inspection) Amendment Rules, 1982 published in Notification No. SO. 2977 in Gazette of India dated the 28th August, 1982.
- (iii) The Export of Aluminium Utensils (Quality Control and Inspection) Amendment Rules, 1982 published in Notification No. S.O. 2978 in Gazette of India dated the 28th August, 1982.
- (iv) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1982 published in Notification No. S.O. 3440 in Gazette of India dated the 2nd October, 1982.

* (8) A copy of Notification No. U-11013/3/82-Delhi (Hindi and English versions) published in Delhi Gazette dated the 8th October, 1982 making amendment to the Order dated the 11th April, 1980 so as to extend the period of supersession of the Municipal Corporation of Delhi by six months more from 11th October, 1982, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act 1957.

* (9) A statement (Hindi and English versions) explaining the reasons for the issue of the Notification.

5. Message from Rajya Sabha

Secretary reported a Message from Rajya Sabha that at its sitting held on the 6th October, 1982 Rajya Sabha agreed without any amendment to the Food Corporations (Amendment) Bill, 1982, passed by Lok Sabha on the 26th July, 1982.

*At 6-02 P.M.

6. Reports of Public Accounts Committee

SHRI SATISH AGARWAL presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- ✓ (1) 117th Report on Action Taken on 33rd Report regarding delay in development and manufacture of an aircraft and manufacture of defective cartridge cases for an ammunition.
- ✓ (2) 118th Report on Action Taken on 51st Report regarding Income-tax, Wealth-tax and Estate Duty.
- ✓ (3) 119th Report on Action Taken on 50th Report regarding loading coils and over-stocking of barrettor lamps.

7. Statement by Minister

The Minister of State in the Department of Parliamentary Affairs made a statement regarding Government business for the week commencing the 11th October, 1982.

8. Motion for Election to Committee

SHRI K. P. SINGH DEO moved the following motion:—

“That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

9. Government Bill—Under consideration

✓ THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1982

Discussion on the motion for consideration moved on 7th October, 1982, continued.

The following Members took part in the debate:—

- (1) Shri Ram Lal Rahi
- (2) Shri Rajnath Sonkar Shastri

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.13 P.M.)

- (3) Shri Ravindra Varma ..
- (4) Shri Mool Chand Daga ..
- (5) Shri Girdhari Lal Vyas
- (6) Shri Ramavatar Shastri

The discussion was not concluded.

10. Motion regarding Forty-ninth Report of Committee on Private Members' Bills and Resolutions.

Shri T. R. Shamanna moved the following motion:—

“That this House do agree with the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th October, 1982.”

The motion was adopted.

11. Private Members' Bills—Introduced

- ✓ (1) The Representation of the People (Amendment) Bill, 1982 (*Substitution of Section 3*) by Prof. Madhu Dandavate.
- ✓ (2) The Oil-Seeds and Edible Oils Production Bill, 1982 by Prof. Madhu Dandavate.
- ✓ (3) The Contract Labour (Regulation and Abolition) Amendment Bill, 1982 (*Amendment of Section 1, etc.*) by Shri Samar Mukherjee.
- ✓ (4) The Representation of the People (Amendment) Bill, 1982 (*Insertion of new Section 10B, etc*) by Shri Harish Rawat.
- (5) The Family Welfare Bill, 1982 by Shri A. T. Patil.
- ✓ (6) The Protection of the Dignity of Woman-hood Bill, 1982 by Shri A. T. Patil.
- ✓ (7) The Indians Abroad (Voting Right at Elections) Bill, 1982 by Shri Ram Jethmalani.
- ✓ (8) The Establishment of a High Court at Agartala Bill, 1982 by Shri Ajoy Biswas.
- ✓ (9) The Building and Construction Workers (Conditions of Employment) Bill, 1982 by Shri Satyagopal Misra.
- ✓ (10) The Population Control Bill, 1982 by Shri Arjun Sethi.

✓(11) The Constitution (Amendment) Bill, 1982 (*Amendment of Seventh Schedule*) [Bill No .111 of 1982] by Shri Arjun Sethi.

✓(12) The Constitution (Amendment) Bill, 1982 (*Amendment of Seventh Schedule*) [Bill No. 112 of 1982] by Shri Arjun Sethi.

✓**12. Private Member's Bill—Under Consideration**

THE CONSTITUTION (AMENDMENT) BILL, 1982 (SUBSTITUTION OF ARTICLE 338, ETC.) BY SHRI G. M. BANATWALLA

Shri G. M. Banatwalla concluded his speech on the motion for consideration of the Bill moved by him on 6th August, 1982.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Chitta Basu
- (3) Shri Ram Vilas Paswan
- (4) Shri Amal Datta
- (5) Shri Sunder Singh
- (6) Shri Jagpal Singh

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th October, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, October 11, 1982|Asvina 19, 1904 (Saka)

No. 281

11-02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Hari Vishnu Kamath who was a Member of the Constituent Assembly, Provisional Parliament, First, Third and Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 101—106 and 108 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1106—1162, 1164—1223, 1225—1261 and 1263—1292 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given

by the Ministers during the various Sessions of Lok Sabha:—

- (i) Statement No. XXIII-Seventh Session, 1979 Sixth Lok Sabha.
- (ii) Statement No. XIII-Second Session, 1980. }
(iii) Statement No. XX-Third Session, 1980. }
(iv) Statement No. XIV-Fourth Session, 1980. } Seventh Lok Sabha
(v) Statement No. XIV-Fifth Session, 1981. }
(vi) Statement No. VIII-Sixth Session, 1981. }
(vii) Statement No. VI-Seventh Session, 1981. }
(viii) Statement No. V-Eighth Session, 1982. }
(ix) Statement No. I-Ninth Session, 1982. }

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1980-81.
- (ii) Annual Report of Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) on the working of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1980-81.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay for the year 1980-81.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Assam Purchase Tax (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. FTX. 143/79/57 published in Assam Gazette dated the 17th March, 1981 under sub-section (4) of section 43 of the Assam Purchase Tax Act, 1967 read with proclamation issued by the President on the 19th March, 1982.
- (8) A copy of the statement (Hindi and English versions) giving reasons for delay in laying the notification mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962.
- (i) The Customs (Appeals) Rules, 1982 published in Notification No. G.S.R. 564(E) in Gazette of India dated the 10th September, 1982 together with an explanatory memorandum.
- (ii) G.S.R. 581(E) published in Gazette of India dated the 1st October, 1982 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (iii) G.S.R. 584(E) published in Gazette of India dated the 1st October, 1982 together with an explanatory Note regarding continuance of the existing basic customs duty on unwrought copper at 70 per cent *ad valorem* for a period of one month ending on 31st October, 1982.

- (iv) G.S.R. 585(E) published in Gazette of India dated the 1st October, 1982 together with an explanatory Note regarding continuance of exemption from auxiliary duty of customs on wrought copper for a period of one month ending on 31st October, 1982.
- (v) G.S.R. 588(E) published in Gazette of India dated the 1st October, 1982 together with an explanatory Note regarding extension of concessional basic customs duty of 10 per cent *ad valorem* on imported plain aluminium foil for use in the manufacture of plastic film capacitors.
- (vi) G.S.R. 589(E) published in Gazette of India dated the 1st October, 1982 together with an explanatory Note regarding reduction of the rate of export duty on soft cotton waste from 25 per cent *ad valorem* to 12.5 per cent *ad valorem*.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 586(E) published in Gazette of India dated the 1st October, 1982 together with an explanatory Note extending the existing basic excise duty on copper.
- (ii) G.S.R. 587(E) published in Gazette of India dated the 1st October, 1982 together with an explanatory Note extending the existing basic excise duty on manufactures of copper at Rs. 3700 per M.T for a period of one month from 1-10-82.
- (iii) G.S.R. 590(E) published in Gazette of India dated the 5th October, 1982 together with an explanatory memorandum exempting Cotton Fabric printed on fixed tables by heated oil circulated by pump manually, from whole of duty of excise.
- * (11) A copy each of Notification Nos. 225/82-Customs, 226/82-Customs and 227/82-Customs (Hindi and English versions) published in Gazette of India dated the 11th October, 1982 together with an explanatory memorandum regarding exemption to colour television sets, when imported into India

*At 6-29 P.M.

as baggage or by air or by post so that the rate of import duty leviable on such sets would be equal to the rate of those imported as cargo namely 190.375 per cent *ad valorem*, under section 159 of the Customs Act, 1962.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th October, 1982, Rajya Sabha adopted a motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981, up to the last day of the first week of the Hundred and Twenty-fifth Session of Rajya Sabha.

6. Calling Attention

Shri Rajesh Kumar Singh called the attention of the Minister of Finance to the reported racket in removal of soiled and non-issuable currency notes from the chests of the nationalised banks including the Punjab National Bank and the action taken by the Government in the matter.

The Minister of Finance made a statement in regard thereto.

7. Matters Under Rule 377

1. SHRI BHEEKHABHAI raised a matter regarding formulation of policy for maintenance of cultural heritage of India and provision for adequate facilities to the pilgrims.
2. SHRI VIRDHI CHANDER JAIN raised a matter regarding need for exploitation of lignite resources in Kapurdi and Merta areas of Rajasthan.
3. SHRI E. K. IMBICHIBAVA raised a matter regarding need to provide adequate price to the Coffee growers in Kerala.
4. SHRI V. S. VIJAYARAGHAVAN raised a matter regarding setting up of polio centre in the Indian Institute of Pancha Karma at Cheruthuruthy in Kerala.
5. SHRI T. R. SHAMANNA raised a matter regarding steps for banning quarrying around Gomateshwara in Karnataka.
6. SHRI B. D. SINGH raised a matter regarding steps for prohibition in the Country.

(Lok Sabha adjourned at 1-03 P.M. and re-assembled at 2-12 P.M.)

8. Statements by Minister

* (i) The Minister of External Affairs made a statement regarding Prime Minister's visit to the USSR.

** (ii) The Minister of External Affairs made a statement regarding recent visit to India of H.E. Lt. General Hussain Muhammad Ershad, President of the Council of Ministers of the Government of the People's Republic of Bangladesh.

Minister also laid on the Table a copy each of the following documents:—

- (1) Joint Communique issued at the conclusion of the visit to India of H.E. Lt. General Hussain Muhammad Ershad, President of the Council of Ministers of the Government of the People's Republic of Bangladesh.
- (2) Memorandum of Understanding on Ganga waters signed by the Minister for Foreign Affairs of Bangladesh and Minister of External Affairs, Government of India on 7-10-1982;
- (3) Agreement on the terms of lease in perpetuity of 'Tin Bigha' signed by the Minister of External Affairs, Government of India and the Minister for Foreign Affairs of Bangladesh on 7-10-1982; and
- (4) Agreement between the Government of the Republic of India and the Government of the People's Republic of Bangladesh on the establishment of a Joint Economic Commission signed by the Minister for Foreign Affairs of Bangladesh and Minister of External Affairs, Government of India on 7-10-1982.

9. Government Bill—Passed

THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1982

Discussion on the motion for consideration of the Bill moved on the 7th October, 1982, continued.

Shri B. Shankaranand replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

*At 2-12 P.M.

**At 2-20 P.M.

Clause 10 was adopted, as amended.

Clauses 11 to 42 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Shankaranand.

The following Members took part in the debate:—

- (1) Shri Mani Ram Bagri.
- (2) Dr. V. Kulandaivelu.
- (3) Shri B. Shankaranand.

The motion was adopted and the Bill, as amended, was passed.

/ 10. Government Bill—Under Consideration

THE INTERNATIONAL MONETARY FUND AND BANK (AMENDMENT) BILL, 1982

Shri Pranab Kumar Mukherjee concluded his speech on the motion for consideration of the Bill moved by him on the 5th October, 1982.

The following Members took part in the debate:—

- ✓ (1) Shri Sunil Maitra.
- (2) Shri Y. S. Mahajan.
- (3) Shri Indrajit Gupta.
- (4) Shri Mool Chand Daga.

The discussion was not concluded.

/ 11. Half-an-Hour Discussion

Shri Viridhi Chander Jain raised a half-an-hour discussion on points arising out of the answer given on 4 October, 1982 to Unstarred Question No. 115 regarding dropping of Drought Prone Areas Programme in Rajasthan.

Shri Baleshwar Ram replied to the discussion.

6.31 P.M.

**(LOK SABHA ADJOURNED TILL 11 A.M. ON TUESDAY,
THE 12TH OCTOBER, 1982)**

AVTAR SINGH RIKHY.
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, October, 12, 1982|Asvina 20, 1904 (Saka)

No. 282

11-02 A.M.

1. Starred Questions

Starred Questions Nos. 123, 124, 127 and 131—137 were orally answered. Replies to Starred Questions Nos. 121, 122, 125, 126, 128—130, 138 and 140—142 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1293—1367, 1369—1419, 1422—1520 and 1522—1524 were laid on the Table.

*3. Statement by Minister

The Minister of Home Affairs made a statement regarding the incidents which occurred near Parliament House on Monday, 11 October, 1982.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 535 (E) in Gazette of India dated the 24th August, 1982, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Profit and Loss Account and Balance-sheet (on accrual basis) of the Tele-Communication Branch of Posts and Telegraphs Department for the year 1980-81 (Hindi and English versions).

*Made at 12-08 P.M.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 7th October, 1982 Rajya Sabha passed the Powers-of-Attorney (Amendment) Bill, 1982.
- (ii) That at its sitting held on the 7th October, 1982, Rajya Sabha passed the Central Universities (Amendment) Bill, 1982.

6. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table of the House the following Bills as passed by Rajya Sabha:—

- (i) The Powers-of-Attorney (Amendment) Bill, 1982.
- (ii) The Central Universities (Amendment) Bill, 1982.

7. Calling Attention

Shri Mangal Ram Premi called the attention of the Minister of Railways to the reported increase in incidents in railway trains and stations especially recent incident of dacoity in Tinsukhia Mail and reported scuffle with passengers at Bareilly Railway Station.

The Deputy Minister in the Ministry of Railways made a statement in regard thereto.

(Lok Sabha adjourned at 1-30 p.m. and re-assembled at 2-35 p.m.)

8. Matters under Rule 377

1. SHRI LAKSHMAN MALLICK raised a matter regarding need for widening of the National Highway No. 5 between Cuttack and Bhubaneswar in Orissa.

2. PROF. NIRMALA KUMARI SHAKTAWAT raised a matter regarding need for providing medical facilities to the couples undergoing sterilization as a means of effective incentive.

3. Shri Krishna Chandra Halder raised a matter regarding need for a new Railway line from Raniganj to Bankura via Meija.

4. SHRI ZAINUL BASHER raised a matter regarding steps for restoration of Neelanchal and Sabarmati Express Train services via Varanasi.

5. SHRI C. PALANIAPPAN raised a matter regarding need for extra medical facilities to spread family planning in rural areas of Tamil Nadu.
6. SWAMI INDERVESH raised a matter regarding need for supply of more electricity for tubewells in Haryana.
7. SMT. PRAMILA DANDAVATE raised a matter regarding need for steps to settle the textile workers' strike in Bombay.
8. SHRI HARIKESH BAHADUR raised a matter regarding adequate facilities to agricultural scientists.

9. Government Bill—Passed

THE INTERNATIONAL MONETARY FUND AND BANK (AMENDMENT) BILL, 1982.

Discussion on the motion for consideration of the Bill moved on the 5th October, 1982, continued.

The following Members took part in the debate:—

- (1) Shri Satish Agarwal
- (2) Shri S. T. K. Jakkayan
- (3) Shri Rajnath Sonkar Shastri
- (4) Dr. Subramaniam Swamy
- (5) Shri A. Neelalohithadasan Nadar
- (6) Shri Chitta Basu
- (7) Shri Girdhari Lal Vyas

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate.

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

10. Intimation regarding surrender of Member to custody

The Deputy Speaker informed the House that the Speaker had received the following wireless message dated the 11th October, 1982, from the Deputy Commissioner/Superintendent of Police, Jalpaiguri, West Bengal, today:—

“Shri Pius Tirkey, Member of Parliament, Lok Sabha, surrendered before L D Judicial Magistrate 1st Class, Alipurduars Sub-Divisional Court, District Jalpaiguri, West Bengal, on 11-10-1982 being accused in C/W Cr. Case No. 1265|71, Cr. 84|71 and Cr. 1158|71 as warrants of arrest were pending against him in the above cases. He has been taken into custody by the L D Magistrate rejecting his prayer for bails.”

11. Government Bill—Passed

THE ROAD TRANSPORT CORPORATIONS (AMENDMENT) BILL, 1981

Discussion on the motion for consideration of the Bill moved on the 6th October, 1982, continued.

The following Members took part in the debate:—

- (1) Shri T. R. Shamanna
- (2) Shri Mool Chand Daga
- (3) Shri Ram Lal Rahi

Shri Sitaram Kesri replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 and 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 16 and the Schedule were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sitaram Kesri.

The following Members took part in the debate:—

(1) Prof. N. G. Ranga

(3) Shri Sitaram Kesri

The motion was adopted and the Bill, as amended, was passed.

12. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Thirty-sixth Report of Business Advisory Committee.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th October, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, October 13, 1982/Asvina 21, 1904 (Saka)

No. 283

11 A.M.

1. Starred Questions

Starred Questions Nos. 144, 147—149, 153, 154, 160 and 161 were orally answered. Replies to Starred Questions Nos. 143, 145, 146, 150—152, 155, 158, 159, 162 and 163 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1525—1535, 1537—1564, 1566—1569, 1571—1586, 1588—1591, 1593—1608, 1610—1715 and 1718—1734 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.O. 648(E) (Hindi and English versions) published in Gazette of India dated the 4th September, 1982 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, West Bengal, beyond five years under sub-section (2) of Section 18AA of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the Notification No. S.O. 649(E) (Hindi and English versions) published in Gazette of India dated the 4th September, 1982 regarding extension of period of take over of management of Messrs Krishna Silicate and Glass Works Limited, Calcutta, beyond five years under sub-section (2) of Section 18AA of the Industries (Development and Regulation) Act, 1951.

- (3) A copy of the Petroleum (Third Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 661 in Gazette of India dated the 7th August, 1982 under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar for the period ended 31st March, 1982.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar for the period ended 31st March, 1982 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4 Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Fiftieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Education and Culture to the reported growing unrest and strikes in some Central Universities particularly in Delhi University.

The Minister of State of the Ministries of Education and Culture and Social Welfare made a statement in regard thereto.

6. Motion regarding Thirty-sixth Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following Motion:—

“That this House do agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 12th October, 1982.”

The motion was adopted.

(Lok Sabha Adjourned at 1.51 P.M. and Re-assembled at 2.57 P.M.)

7. Matters Under Rule 377

- ✓ (1) Shri Ram Lal Rahi raised a matter regarding rationalisation of licensing policy for fire arms.
- ✓ (2) Shri Satyagopal Misra raised a matter regarding early completion of the Hindustan Fertilizer Corporation Limited, unit of Haldia, West Bengal.
- ✓ (3) Shri Krishan Pratap Singh raised a matter regarding need to start immediately second captive electrical unit of Bhilai Steel Plant.
- ✓ (4) Shri Digambar Singh raised a matter regarding adequate compensation to land owners for their acquired land in Uttar Pradesh.
- ✓ (5) Dr. V. Kulandaivelu raised a matter regarding plight of the bonded labour in the Country.

8. Government Bill—Passed

THE MERCHANT SHIPPING (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri C. M. Stephen.

The following Members took part in the debate:—

- (1) Shri Amal Datta
- (2) Shri Girdhari Lal Vyas
- (3) Shri Babu Ram Paranjpe
- (4) Prof. N. G. Ranga
- (5) Shri Harish Kumar Gangwar
- (6) Shri T. R. Shamanna
- (7) Shri Daulatsinhji Jadeja
- (8) Shri Rajesh Kumar Singh

Shri C. M. Stephen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 17 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. M. Stephen.

The motion was adopted and the Bill was passed.

9. Government Bill—Under consideration

**THE RUBBER (AMENDMENT) BILL, 1982, AS PASSED BY
RAJYA SABHA**

The motion for consideration of the Bill was moved by Shri Shivraj V. Patil.

The following Members took part in the debate:—

- (1) Shri S. Murugain
- (2) Shri B. K. Nair
- (3) Shri T. R. Shamanna

The discussion was not concluded.

10. Half-an-Hour Discussion

Prof. Madhu Dandavate raised a half-an-hour discussion on the points arising out of the answers given on 4 October, 1982, to Starred Question Nos. 1 and 19 regarding Import of wheat from U.S.A. and Import of foodgrains, respectively.

Rao Birendra Singh replied to the discussion.

11. Intimation regarding arrest of Member

The Deputy Speaker informed the House that the Speaker had received the following Teleprinter message dated the 12th October, 1982, from the District Magistrate, Patna, today:—

“Today (12-10-82) Shri Jagpal Singh, Member of Parliament, has been arrested at Patna in connection with Kotwali Police Station case No. 1017/82 under sections 147|149|333|337|323 I.P.C.”

6-50 P.M.

*(Lok Sabha Adjourned till 11 A.M. on Thursday, the 14th
October, 1982)*

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, October 14, 1982; Asvina 22, 1904 (Saka)

No. 284

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 164, 165, 167, 169, 171, 173 and 174 were orally answered. Replies to the remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1735—1795, 1797—1810, 1812—1902 and 1904—1966 were laid on the Table.

A statement by the Minister of Shipping and Transport correcting the reply given to Unstarred Question No. 2385 on 22nd July, 1982 regarding strike of workers engaged by the contractor at Haldia was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Passports (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 469 (E) in Gazette of India dated the 24th June, 1982 under sub-section (3) of section 24 of the Passports Act, 1967.
- (2) A statement (Hindi and English versions) explaining reasons for delay in laying the notification mentioned at (1) above.

- (3) A copy of the Prevention of Food Adulteration (Fifth Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 476(E) in Gazette of India dated the 29th June, 1982 under subsection (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 12th October, 1982 Rajya Sabha agreed without any amendment to the Amritsar Oil Works (Acquisition and Transfer of Undertakings) Bill, 1982, passed by Lok Sabha on the 5th October, 1982.

5. Calling Attention

Shrimati Suseela Gopalan called the attention of the Minister of Home Affairs to several gruesome dowry deaths in the capital recently reported in the newspapers and the action taken by the Government in the matter.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

(Lok Sabha Adjournment at 1.31 P.M. and Re-assembled at 2.38 P.M.)

6. Government Bills—Introduced

- ✓ (i) THE INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL, 1982
- / (ii) THE SUGAR CESS (AMENDMENT) BILL, 1982
- / (iii) THE SUGAR DEVELOPMENT FUND (AMENDMENT) BILL, 1982

7. Matters Under Rule 377

✓ (1) Shri Harish Kumar Gangwar raised a matter regarding opening of new Passport Offices in Bareilly and Gorakhpur districts of Uttar Pradesh.

✓ (2) Shri R. P. Gaekwad raised a matter regarding need for a new highway link between Ahmedabad and Vadodera.

(3) Shri Ram Nagina Misra raised a matter regarding need for financial assistance to Uttar Pradesh Government for payment of sugarcane arrears to farmers.

(4) Shri Mani Ram Bagri raised a matter regarding need for humane behaviour with prisoners in jail.

(5) Shri K. Mayathevar raised a matter regarding declaration of Tamil Nadu Bandh on 15 October, 1982 for failure to resolve the problem of water supply from Cauveri river.

(6) Shri Ram Vilas Paswan raised a matter regarding loan to Scheduled Castes and Scheduled Tribes from Banks for purchasing milch cattle.

(7) Shri R. L. P. Verma raised a matter regarding merger of Coal Mines Labour Welfare Organisation with Coal India Limited.

8. Government Bill—Under consideration

THE RUBBER (AMENDMENT) BILL, 1982, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on the 13th October, 1982, continued.

The following Members took part in the debate:—

- (1) Shrimati Suseela Gopalan
- (2) Prof. P. J. Kurien
- (3) Shri A. Neelalohithadasan Nadar
- (4) Shri B. D. Singh
- (5) Shri George Mundackal
- (6) Shri J. S. Patil
- (7) Smt. Geeta Mukherjee
- (8) Shri Mool Chand Daga (*Speech unfinished*).

The discussion was not concluded.

9. Discussion under Rule 193

Shri Harikesh Bahadur raised a discussion on the statements made by the Minister of Irrigation and Minister of Agriculture and Rural Development in the House on 4 October, 1982 regarding flood and drought situation in various parts of the country and the steps taken by Government in that behalf.

The following Members took part in the debate:—

- (1) Shri Uma Kant Mishra
- (2) Shri Krishan Datt Sultanpuri
- (3) Shri Samar Mukherjee
- (4) Shri Bheekhabhai
- (5) Shri Jaipal Singh Kashyap
- (6) Shri K. T. Kosalram
- (7) Shri Chaturbhuj
- (8) Shri Virdhi Chander Jain
- (9) Shri Bhim Singh
- (10) Shri Zainul Basher
- (11) Prof. Narain Chand Parashar
- (12) Shri K. Mayathevar
- (13) Smt. Usha Prakash Choudhari
- (14) Smt. Geeta Mukherjee
- (15) Dr. Krupasindhu Bhoi
- (16) Shri Kedar Pandey
- (17) Shri G. Narasimha Reddy
- (18) Shri Ram Swarup Ram
- (19) Shri Motibhai R. Chaudhari
- (20) Shri Keyur Bhushan
- (21) Shri Ram Pyare Panika
- (22) Shri Krishan Pratap Singh
- (23) Shri Dileep Singh Bhuria

(24) Shri Godil Prasad Anuragi

(25) Shri Anantha Ramulu Mallu

The discussion was not concluded.

9.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th October, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, October 15, 1982|Asvina 23, 1904 (Saka)

No. 285

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 185, 187, 190, 191, 192 and 200 were orally answered. Starred Question No. 186 was postponed to 5-11-82. Replies to Starred Questions Nos. 188, 189, 193—199, 201, 202 and 204—207 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1967—2027, 2029—2034, 2036—2195 and 2197—2202 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) S.O. 3426 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Atma-Vallabh Samaj Utkarsh Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

- (ii) S.O. 3427 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Chemtech-Foundation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1981-82.
- (iii) S.O. 3428 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Oil Coordination Committee on Pool Accounts' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1972-73 to 1982-83.
- (iv) S.O. 3429 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Association of State Road Transport Undertakings' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.
- (v) S.O. 3430 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Joint Plant Committee' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1964-65 to 1982-83.
- (vi) S.O. 3431 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Indian Institute of Psychometry' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1981-82.
- (vii) S.O. 3432 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Mahipatram Rupram Ashram, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (viii) S.O. 3433 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Sanjay Gandhi Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1985-86.

- (ix) S.O. 3434 published in Gazette of India dated the 2nd October, 1982 regarding exemption to the 'Cheshire Homes India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (2) A copy of the Reserve and Auxiliary Air Force Act (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.R.O. 207 in Gazette of India dated the 28th August, 1982 under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
- (i) The Travali Kshetriya Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2736 in Gazette of India dated the 31st July, 1982.
- (ii) The Banaskantha-Mehsana Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2737 in Gazette of India dated the 31st July, 1982.
- (iii) The Ka Bank Nongkyndong Ri Khasi Jaintia Bank (Meetings of Board) Rules, 1982 published in Notification No. 2738 in Gazette of India dated the 31st July, 1982.
- (iv) The Karbi N. C. Rural Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2739 in Gazette of India dated the 31st July, 1982.
- (v) The Sri Saraswati Grameena Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2740 in Gazette of India dated the 31st July, 1982.
- (vi) The Subansiri Gaonlia Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2741 in Gazette of India dated the 31st July, 1982.
- (vii) The Panchmahal Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2742 in Gazette of India dated the 31st July, 1982.

- (viii) The Chhatarsal Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2743 in Gazette of India dated the 31st July, 1982.
- (ix) The Dewas Shajapur Kshetriya Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2744 in Gazette of India dated the 31st July, 1982.
- (x) The Kalpataru Grameena Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2745 in Gazette of India dated the 31st July, 1982.
- (xi) The Sanganeshwara Grameena Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2746 in Gazette of India dated the 31st July, 1982.
- (xii) The Rani Lakshmi Bai Kshetriya Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2747 in Gazette of India dated the 31st July, 1982.
- (xiii) The Manjira Grameena Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2748 in Gazette of India dated the 31st July, 1982.
- (xiv) The Pinakini Grameena Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2749 in Gazette of India dated the 31st July, 1982.
- (xv) The Howrah Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 2750 in Gazette of India dated the 31st July, 1982.
- (4) A copy of the Assam Passengers and Goods Taxation (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. FTX. 143/79/45 in Assam Gazette dated the 31st December, 1980 under sub-section (3) of section 28 of the Assam Passengers and Goods Taxation Act, 1962, read with Proclamation issued by the President on the 19th March, 1982.

4. Calling Attention

Shri Satyanarayan Jatiya called the attention of the Minister of Commerce to the reported nine month prolonged textile strike in Bombay and three day production bundh and "jail bharo" agitation of industrial workers in support of textile workers.

The Minister of State of the Ministry of Commerce made a statement in regard thereto.

✓ 5. **Supplementary Demands for Grants (Assam)—1982-83**

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the State of Assam for the year 1982-83 (Hindi and English versions).

(Lok Sabha adjourned at 2 p.m. and re-assembled at 3.05 p.m.)

6. **Matters Under Rule 377**

✓ (1) Shri K. Lakkappa raised a matter regarding need for taking effective measures to protect X-ray technicians, radiographers and other persons from exposure to radiation.

✓ (2) Shri Satyanarayan Jatiya raised a matter regarding need to establish more powerful transmitters in T.V. Centres.

✓ (3) Shri Rajesh Kumar Singh raised a matter regarding installation of a relay tower for T.V. at Agra or Mathura in Uttar Pradesh.

✓ (4) Shri Arjun Sethi raised a matter regarding working of Talcher Unit of the Fertilizer Corporation of India.

✓ (5) Shri Niren Ghosh raised a matter regarding need for action on study made in 1956 on 'Synthetic Oil Project.'

✓ (6) Shri N. Soundarajan raised a matter regarding declaration of Tamil Nadu Bandh on account of non-supply of water to the State.

✓ (7) Shri Narsingh Suryawanshi raised a matter regarding need for increase in the duration of regional *chitrahari* by Doordarshan.

7. **Motion regarding Fiftieth Report of Committee on Private Members' Bills and Resolutions**

Prof. Rupchand Pal moved the following motion:—

“That this House do agree with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th October, 1982.”

The motion was adopted.

8. Private Member's Resolution—Under Consideration

Shri K. Lakkappa concluded his speech on the following Resolution moved by him on the 13th August, 1982:—

“Keeping in view the vital need for speedy implementation of the socio-economic programme of the Government, this House recommends the setting up of a monitoring body under the Government to constantly watch the progress of the different developmental activities at all levels, locate the factors hampering the progress and suggest immediate and remedial measures to expedite their implementation.”

The following Members took part in the debate:—

- (1) Shri Zainal Abedin
- (2) Shri Mool Chand Daga
- (3) Shri N. Soundarajan
- (4) Shri Chitta Basu
- (5) Shri Era Mohan
- (6) Shri Virdhi Chander Jain
- (7) Shri Trilok Chand
- (8) Shri Bhogendra Jha (*Speech unfinished*).

The discussion was not concluded.

9. Half-an-Hour Discussion

Shri Ram Vilas Paswan raised a half-an-hour discussion on points arising out of the reply given on 4 October, 1982, to Unstarred Question No. 112 regarding sugarcane arrears.

Rao Birendra Singh replied to the discussion.

10. Discussion Under Rule 193

Discussion on the statements made by the Minister of Irrigation and Minister of Agriculture and Rural Development in the House on 4 October, 1982 regarding flood and drought situation in various parts of the country and the steps taken by Government in that behalf, raised by Shri Harikesh Bahadur on the 14th October, 1982, continued.

The following Members took part in the debate:—

- (1) Shri Ram Vilas Paswan
- (2) Shri Dalbir Singh

- (3) Shri D. P. Yadav
- (4) Shri Nityananda Misra
- (5) Shri Tridib Chaudhuri
- (6) Shri Keshorao Pardhi
- (7) Shri C. Chinnaswamy
- (8) Shri Chandrabhan Athare Patil
- (9) Shri Kamal Nath Jha
- (10) Shri Chitta Basu

Rao Birendra Singh replied to the discussion.

The discussion was concluded.

10 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the
16th October, 1982)

AVTAR SINGH RIKHY,
Secretary

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Saturday, October 16, 1982|Asvina 24, 1904 (Saka)

No 286

11.05 A.M.

1. Papers Laid on the Table

A copy of the National Savings Certificates (Fifth Issue) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 532(E) in Gazette of India dated the 21st August, 1982 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959, was laid on the Table.

2. Calling Attention

Shri N. K. Shejwalkar called the attention of the Minister of Commerce to the reported decision of the Government to allow import of colour T.V. sets as gifts from friends and relations abroad.

The Minister of State of the Ministry of Commerce made a statement in regard thereto.

3. Statement by Minister

The Minister of State in the Department of Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th October, 1982.

4. Supplementary Demands for Grants (General)—1982-83

Shri Pranab Kumar Mukherjee presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1982-83.

5. Government Bills—Introduced

- ✓(i) THE ANDHRA SCIENTIFIC COMPANY LIMITED
(ACQUISITION AND TRANSFER OF UNDERTAKINGS)
BILL, 1982
- ✓(ii) THE CENTRAL EXCISE LAWS (AMENDMENT AND
VALIDATION) BILL, 1982

6. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Central Excise Laws (Amendment and Validation) Ordinance, 1982, was laid on the Table.

7. Government Bills—Passed

- ✓(i) THE RUBBER (AMENDMENT) BILL, 1982, AS PASSED
BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on the 13th October, 1982, continued.

The following Members took part in the debate:—

- (1) Shri N. Dennis
- (2) Shri G. M. Banatwalla

Shri Shivraj V. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

- ✓(ii) THE LIMESTONE AND DOLOMITE MINES LABOUR
WELFARE FUND (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri Dharamvir.

The following Members took part in the debate:—

- (1) Shri Ajit Bag
- (2) Shri Girdhari Lal Vyas
- (3) Shri Trilok Chand
- (4) Shri R. L. P. Verma
- (5) Shri Viridhi Chander Jain

Shri Dharamvir replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dharamvir.

The following Members took part in the debate:—

- (1) Shri Ram Vilas Paswan
- (2) Shri Dharamvir.

The motion was adopted and the Bill was passed.

8. Motion Under Rule 388—Adopted

RAO BIRENDRA SINGH moved the following motion:—

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Sugar Cess (Amendment) Bill, 1982 and the Sugar Development Fund (Amendment) Bill, 1982.”

The motion was adopted.

9. Government Bills—Passed

- ✓/ * (i) THE SUGAR CESS (AMENDMENT) BILL, 1982.
- ✓/ * (ii) THE SUGAR DEVELOPMENT FUND (AMENDMENT) BILL, 1982.

*Discussed together.

The Motions for consideration of the above two Bills were moved by Rao Birendra Singh.

The following Members took part in the combined debate:—

- (1) Shri Zainal Abedin
- (2) Shri Balasaheb Vikhe Patil
- (3) Shri K. M. Madhukar
- (4) Shri Ram Vilas Paswan
- (5) Shri Chitta Basu
- (6) Shri Rasheed Masood
- (7) Prof. N. G. Ranga

Rao Birendra Singh replied to the debate.

(a) The motion for consideration of the Sugar Cess (Amendment) Bill, 1982 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Shri Bhogendra Jha
- (3) Rao Birendra Singh

The motion was adopted and the Bill was passed.

(b) The motion for consideration of the Sugar Development Fund (Amendment) Bill, 1982, was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

The motion was adopted and the Bill was passed.

(iii) THE SALES PROMOTION EMPLOYEES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1980, AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri Dharamvir.

The following Members took part in the debate:—

- (1) Shri E. Balanandan
- (2) Shri B. D. Singh
- (3) Shri Ratansinh Rajda
- (4) Shri Bhogendra Jha

Shri Dharamvir replied to the discussion.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Dharamvir.

The motion was adopted and the Bill, as amended, was passed.

(iv) THE POWERS-OF-ATTORNEY (AMENDMENT) BILL, 1982, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Gulam Nabi Azad.

Shri M. Ramanna Rai took part in the debate.

Shri Gulam Nabi Azad replied to the debate.

The motion for consideration was adopted and clause-by-clause by consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gulam Nabi Azad.

The following Members took part in the debate:—

- (1) Shri Bhogendra Jha
- (2) Shri R. S. Sparrow
- (3) Shri Gulam Nabi Azad

The motion was adopted and the Bill was passed.

5.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th October, 1982).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA
BULLETIN—PART I
(Brief Record of Proceedings)

Monday, October, 18, 1982/Asvina 26, 1904 (Saka)

No. 287

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 208, 210—212 and 215 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2203—2274, 2276—2311, 2313—2348, 2350—2391 and 2393—2437 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1980-81.
 - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) above.
- (2) A copy of the Delhi Development Authority, Commissioner (Planning) (Recruitment) Regulations, 1982 (Hindi and English versions) published in Notification No. F. 9(52)/79-PBI in Gazette of India dated the 23rd September, 1982 under section 58 of the Delhi Development Act, 1957.
- (3) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, New Delhi for the period from 20th December, 1980 to 30th June, 1981 along with Accounts and the Audit Report thereon.
- (4) A statement (Hindi and English versions) regarding (i) Review by the Government on the working of the Narmada Control Authority, New Delhi for the period from 20th December, 1980 to 30th June, 1981 and (ii) reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):—
- (a) (i) Annual Report of the Animal Welfare Board, Madras, for the period from 1st April, 1980 to 31st March, 1981 along with Accounts and the Audit Report thereon.
- (ii) Review by the Government on the working of the Animal Welfare Board, Madras, for the period from 1st April, 1980 to 31st March, 1981.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) above.
- (6) A copy of the Wheat Roller Flour Mills (Licensing and Control) (Second Amendment) Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 832 in Gazette of India dated the 20th October, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (7) A copy each of the following papers (Hindi and English versions):—
- (i) Annual Report of the National Federation of Co-operative Sugar Factories Limited, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.
 - (ii) Review by the Government on the working of the National Federation of Co-operative Sugar Factories Limited, New Delhi for the year 1980-81.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on 16th October, 1982 Rajya Sabha agreed without any amendment to the Drugs and Cosmetics (Amendment) Bill, 1982, passed by Lok Sabha on the 11th October, 1982.
- (ii) That at its sitting held on 16th October, 1982 Rajya Sabha agreed without any amendment to the Road Transport Corporations (Amendment) Bill, 1982, passed by Lok Sabha on the 12th October, 1982.
- (iii) That at its sitting held on 16th October, 1982 Rajya Sabha agreed without any amendment to the Charitable Endowments (Amendment) Bill, 1982, passed by Lok Sabha on the 4th October, 1982.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Contingency Fund of India (Amendment) Bill, 1982, passed by Lok Sabha on the 4th October, 1982.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Customs Tariff (Second Amendment) Bill, 1982, passed by Lok Sabha on the 5th October, 1982.

5. Report of Committee on Absence of Members

Shri P. V. G. Raju presented the Tenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

6. Calling Attention

Shri Mohd. Asrar Ahmad called the attention of the Minister of Energy to the reported inadequate and irregular supply of power during the last few weeks in different parts of the country including Rajasthan, Haryana, Delhi, Uttar Pradesh, Bihar, Madhya Pradesh, Maharashtra and Gujarat resulting in losses to crops and set back to industrial production and the steps taken by the Government to improve the position.

The Minister of Energy made a statement in regard thereto.

7. Matters Under Rule 377

(1) Shri Virldhi Chander Jain raised a matter regarding construction of new railway line from Pathankot to Kandla via Bikaner, Jaisalmer and Barmer.

(2) Shri Harish Kumar Gangwar raised a matter regarding need for construction of an over-bridge at the Railway Crossing of the only entry road to Pilibhit, U.P.

(3) Shri Bheekhabhai raised a matter regarding implementation of the policy of compulsory and free primary education.

(4) Shri A. C. Das raised a matter regarding need for early construction of Jakhpura-Banspani Line to reduce the cost of transportation of iron ore.

(5) Shri B. D. Singh raised a matter regarding need to increase the production of pulses.

(6) Shri Krishna Kumar Goyal raised a matter regarding inquiry into functioning of Thermal Power Plant at Kota.

(7) Shri A. Senapathi Gounder raised a matter regarding allotment of agency for distribution of LPG in certain centres of Tamil Nadu.

***8. Statutory Resolution—Negatived**

Shri Bhogendra Jha moved the following Resolution:—

“This House disapproves of the Central Excise Laws (Amendment and Validation) Ordinance, 1982 (Ordinance No. 1 of 1982) promulgated by the President on the 24th September, 1982.”

The Resolution was negatived after discussion as indicated in para 9 below.

***9. Government Bill—Passed**

THE CENTRAL EXCISE LAWS (AMENDMENT AND VALIDATION) BILL, 1982

The motion for consideration of the Bill was moved by Shri S. B. P. Pattabhi Rama Rao.

The following Members took part in the combined debate on Resolution *vide* para 8 above, and the motion for consideration of the Bill:—

- (1) Shri Amal Datta
- (2) Shri Girdhari Lal Vyas
- (3) Shri Harish Kumar Gangwar
- (4) Shri Ram Vilas Paswan
- (5) Shri Chander Pal Singh
- (6) Shri R. L. P. Verma

Shri S. B. P. Pattabhi Rama Rao replied to the debate.

Shri Bhogendra Jha spoke (by way of reply to his Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

* Discussed together.

The motion that the Bill, be passed, was moved by Shri S. B. P. Pattabhi Rama Rao.

The following Members took part in the debate:—

- (1) Shri T. R. Shamanna
- (2) Shri Ramavatar Shastri
- (3) Shri Amal Datta
- (4) Shri Satish Agarwal
- (5) Shri S. B. P. Pattabhi Rama Rao

The motion was adopted and the Bill was passed.

****10. Statutory Resolution—Adopted**

Shri P. Venkatasubbaiah moved the following Resolution:—

“That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980) as amended by the Essential Services Maintenance Act, 1981 (40 of 1981), this House approves the issue of the Government of Assam, Political (A) Department notification No. PLA-906/82/125, dated the 30th September, 1982, declaring the following services to be essential services within the State of Assam for the purposes of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980):—

- (i) All services in any establishment or shop dealing with the essential commodities declared as such by the Government of India under the Essential Commodities Act, 1955 (Central Act No. 10 of 1955) from time to time and licensed under the Assam Trade Articles (Licensing and Control) Order, 1982, dated 22nd June, 1982 and the Assam High Speed Diesel Oil (Distribution and Control) Order, 1981 and Assam Paddy and Rice Procurement (Licensing and Levy) Order, 1981.
- (ii) All services in any establishment or shops of appointed dealers which include the wholesaler and retailer dealing with the essential commodities as

**** Discussed together.**

declared by the Government of India under the Essential Commodities Act, 1955 from time to time and Licensed under the Assam Public Distribution of Articles Order, 1982."

The Resolution was adopted, after discussion as indicated in para 11 below.

**** 11. Supplementary demands for grants (Assam)—1982-83**

Combined discussion on the Resolution (*vide* para 10 above) and the Supplementary Demands for Grants Nos. 6, 16, 18, 21, 25, 26, 30, 37, 41, 55, 61 and 65 (both Revenue Account and Capital Account) in respect of the Budget for the State of Assam for 1982-83, for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Assam) for 1982-83, commenced.

The following Members took part in the combined debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Girdhari Lal Vyas
- (3) Shri B. D. Singh
- (4) Shri Ravindra Varma
- (5) Shri Ramavatar Shastri
- (6) Shri Harish Kumar Gangwar
- (7) Prof. Ajit Kumar Mehta

Shri P. Venkatasubbaiah replied to the debate on the Statutory Resolution.

Shri S. B. P. Pattabhi Rama Rao replied to the debate on the Supplementary Demands for Grants (Assam) for 1982-83.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the Printed list of Supplementary Demands for Grants (Assam) for 1982-83, were voted in full.

12. Government Bill—Introduced

THE ASSAM APPROPRIATION (NO. 3) BILL, 1982.

****Discussed together.**

13. Government Bill—Passed

THE ASSAM APPROPRIATION (NO. 3) BILL, 1982

The motion for consideration of the Bill was moved by Shri S. B. P. Pattabhi Rama Rao.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed, was moved by Shri S. B. P. Pattabhi Rama Rao.

The motion was adopted and the Bill was passed.

14. Half-an-Hour Discussion

Shri Rasheed Masood raised a half-an-hour discussion on the points arising out of the answer given on 11 October, 1982, to Starred Question No. 102 regarding heavy losses incurred by Food Corporation of India.

Rao Birendra Singh replied to the discussion.

6.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th October, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA
BULLETIN—PART I
(Brief Record of Proceedings)

Tuesday, October 19, 1982/Asvina 27, 1904 (Saka)

No. 288

11-02 A.M.

1. Starred Questions

Starred Questions Nos. 231-238 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2438—2540, 2542—2588, 2590—2606, 2608—2631, 2633—2636 and 2638—2674 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Company Secretaries Regulations, 1982 (Hindi and English versions) published in Notification No. 710/2(1) in Gazette of India dated the 16th September, 1982 under sub-section (4) of section 39 of the Company Secretaries Act, 1980.

* (2) A copy each of Notification Nos. 230/82-Customs [G.S.R. 614(E)] and 231/82-Customs [G.S.R. 615(E)] (Hindi and English versions) published in Gazette of India dated the 19th October, 1982 together with an explanatory memorandum regarding exemption to edible oils when imported as gift under an agreement approved by Government, from the Customs Duty, Additional and Auxiliary Duties, under section 159 of the Customs Act, 1962.

* At 6 P.M.

4. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of the Study Group I of the Committee on its visit to Village Rampur, District Mainpuri (U.P.) on 31st July, 1982.
- (ii) Report of the Study Tour of the Study Group II of the Committee on its visit to Village Gaini in District Aurangabad and Patna (Bihar) on 31st July and 1st August, 1982.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th October, 1982 Rajya Sabha agreed without any amendment to the State Bank of Sikkim (Acquisition of Shares) and Miscellaneous Provisions Bill, 1982, passed by Lok Sabha on the 6th October, 1982.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Mukunda Mandal—8 July to 16 August, 1982 and 4 October to 22 October, 1982. (Ninth & Tenth Sessions).
- (2) Shri Jamilur Rahman—4 October to 22 October, 1982 and 2 November to 5 November, 1982 (Tenth Session).
- (3) Shri D. M. Putte Gowda—4 October to 18 October, 1982 (Tenth Session).
- (4) Shri A. G. Subburaman—4 October to 22 October, 1982 and 2 November to 5 November, 1982 (Tenth Session).

- (5) Prof. Satya Deo Singh—4 October to 22 October, 1982 and 2 November to 5 November, 1982 (Tenth Session).
- (6) Shri Madhavrao Scindia—8 July to 16 August, 1982 and 4 October to 22 October, 1982 (Ninth & Tenth Sessions).
- (7) Shri Kamal Nath—12 October to 22 October, 1982 and 2 November to 5 November, 1982. (Tenth Session).
- (8) Shri Shiv Kumar Singh—28 July to 16 August, 1982. (Ninth Session).

7. Motion for Election to Committee

Shri Sitaram Kesri moved the following motion:—

“That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves, to serve as members of the National Shipping Board, subject to the other provisions of the said Act.”

The motion was adopted.

8. Government Bill—Introduced

**THE PAYMENT OF GRATUITY (AMENDMENT)
BILL, 1982**

9. Matter Under Rule 377

1. Shri S. M. Krishna raised a matter regarding construction of a television studio in Bangalore.
2. Shri Mani Ram Bagri raised a matter regarding relief to the people of Narwana Tehsil, Distt. Jind of Haryana, whose crops have been destroyed by hail-storm.
3. Shri Chintamani Jena raised a matter regarding need for steps to set up an electronic telephone industry at Bhubaneswar.

4. Shri Harikesh Bahadur raised a matter regarding need for alternative sources of energy.

5. Shri Krishan Pratap Singh raised a matter regarding need for a direct train service between Delhi and Sonpur.

6. Shri Krishna Chandra Halder raised a matter regarding nationalisation of National Rubber Manufacturers Ltd. and Incheck Tyres Ltd.

7. Shri T. R. Shamanna raised a matter regarding need for steps for the removal of artificial scarcity of cement in Karnataka particularly in Bangalore.

8. Shri Ram Vilas Paswan raised a matter regarding need to stop strike of engineers in Bihar by solving their demands.

10. Supplementary Demands for Grants (General)—1982-83.

Discussion on the Supplementary Demands for Grants Nos. 2, 12, 13, 14, 18, 26, 30, 31, 41, 42, 43, 55, 59, 62, 63, 64, 69, 71, 78, 79, 80, 82, 91, 92, and 98 in respect of the Budget (General) for 1982-83, commenced and was concluded.

Twelve cut motions [Nos. 4 to 15] were moved.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.10 P.M.)

All the cut motions moved were negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1982-83 were voted in full.

*11. Statement by Minister

The Minister of Home Affairs made a statement about the incidents that were reported to have occurred in Amritsar (Punjab) on the 18th October, 1982.

12. Government Bill—Introduced.

THE APPROPRIATION (NO. 4) BILL, 1982.

*At 3 P.M.

13. Government Bill—Passed

THE APPROPRIATION (NO. 4) BILL, 1982

The motion for consideration of the Bill was moved by Shri S. B. P. Pattabhi Rama Rao.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri S. B. P. Pattabhi Rama Rao.

The motion was adopted and the Bill was passed.

14. Government Bill—Under Consideration

THE INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Shri S. B. P. Pattabhi Rama Rao.

The following Members took part in the debate:—

(1) Shri M. M. Lawrence

(2) Shri Mool Chand Daga (*Speech unfinished*)

The discussion was not concluded.

15. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Thirty-seventh Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha Adjourned till 11 A.M. on Wednesday, the 20th October, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, October 20, 1982/Asvina 28, 1904 (Saka)

No. 289

11 A.M.

1. Starred Questions

Starred Questions Nos. 250, 252—256 and 258 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2675—2756, 2758—2776, 2778—2779, 2781—2863 and 2865—2906 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Petroleum (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 660 in Gazette of India dated the 7th August, 1982 under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (2) A copy of the Notification No. S.O. 659(E) (Hindi and English versions) published in Gazette of India dated the 10th September, 1982 regarding extension of period of take over of management of Messrs Amritsar Oil Works, Amritsar, beyond five years under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.

- (3) A copy of the Notification No. S.O. 665(E) (Hindi and English versions) published in Gazette of India dated the 14th September, 1982 regarding extension of period of take over of management of Messrs Bengal Potteries Limited, Calcutta, beyond five years under sub-section (2) of section 18FA of the Industries (Development and Regulation) Act, 1951.
- (4) A copy of the Notification No. S.O. 674(E) (Hindi and English versions) published in Gazette of India dated the 17th September, 1982 regarding extension of period of take over of management of Messrs Indian Rubber Manufacturers Limited, Calcutta, beyond five years under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (5) A copy of the Micro Objectives of the Steel Authority of India Limited (Hindi and English versions).
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972:—
- (i) The New India Assurance Company Limited (Merger) Amendment Scheme, 1982 published in Notification No. S.O. 730(E) in Gazette of India dated the 12th October, 1982.
 - (ii) The United India Fire and General Insurance Company Limited (Merger) Amendment Scheme, 1982 published in Notification No. S.O. 731(E) in Gazette of India dated the 12th October, 1982.
 - (iii) The Oriental Fire and General Insurance Company Limited (Merger) Amendment Scheme, 1982 published in Notification No. S.O. 732(E) in Gazette of India dated the 12th October, 1982.
 - (iv) The National Insurance Company Limited (Merger) Amendment Scheme, 1982 published in Notification No. S.O. 733(E) in Gazette of India dated the 12th October, 1982.
- (7) A copy each of the Notification Nos. G.S.R. 603(E) to 610(E) published in Gazette of India dated the 11th October, 1982 together with an explanatory memorandum regarding exemption to man-made fabrics from the whole of the duty of excise leviable thereon issued under the Central Excise Rules, 1944.

- (8) A copy of the Notification No. F. 5|132|81-Home (P)| Estt. (Hindi and English versions) published in Delhi Gazette dated the 20th August, 1982 containing Corrigendum to Notification No. F. 5|182|81-Home(P)/ Estt. dated the 27th July, 1982 under sub-section (3) of section 148 of the Delhi Police Act, 1978.
- (9) A copy of Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1980-81.
- (10) A copy of the All India Services (Medical Attendance) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 591(E) in Gazette of India dated the 8th October, 1982 under sub-section (2) of section 3 of the All India Services Act, 1951.
- * (11) A copy of Notification No. 232/82-Customs (Hindi and English versions) published in Gazette of India dated the 20th October, 1982 together with an explanatory memorandum regarding increase in the basic customs duty on imported caprolactam from the existing level of 55 per cent *ad valorem* to 75 per cent *ad valorem* under section 159 of the Customs Act, 1962.

4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on 19th October, 1982 Rajya Sabha agreed without any amendment to the International Monetary Fund and Bank (Amendment) Bill, 1982, passed by Lok Sabha on the 12th October, 1982.
- (ii) That at its sitting held on the 19th October, 1982 Rajya Sabha agreed without any amendment to the Sugar Development Fund (Amendment) Bill, 1982, passed by Lok Sabha on the 16th October, 1982.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Sugar Cess (Amendment) Bill, 1982, passed by Lok Sabha on the 16th October, 1982.

*At 6.10 P.M.

5. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Agriculture and Rural Development to the reported recent cyclone in coastal parts of Orissa, Andhra Pradesh and Tamil Nadu States resulting in heavy loss of life, property and crops and steps taken by Government to meet the situation.

The Minister of State in the Ministries of Agriculture and Rural Development made a statement in regard thereto.

6. Statements by Ministers

(1) The Minister of Works and Housing made a statement on productivity linked bonus for the employees of the Government of India Presses.

(2) The Minister of Works and Housing made a statement on the National Capital Region.

* (3) The Minister of State of the Ministry of Information and Broadcasting made a statement regarding Indian Penal Code and Code of Criminal Procedure (Bihar Amendment) Bill, 1982.

7. Motion regarding Thirty-seventh Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

“That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 19th October, 1982.”

The motion was adopted.

(Lok Sabha Adjourned at 1.24 P.M. and Re-assembled at 2.30 P.M.)

8. Matters Under Rule 377

(1) Shri Lakshman Mallick raised a matter regarding need for construction of fishing harbour at Paradip Port.

(2) Shrimati Jayanti Patnaik raised a matter regarding need to check soil erosion in Orissa.

(3) Shri Daulatsinhji Jadeja raised a matter regarding declaration of Porbander Port as all-weather Port.

(4) Shri Chander Pal Singh raised a matter regarding regular supply of electricity during Asian Games to the Western Districts of U.P

*Made at 2.30 P.M.

✓ (5) Shri M. Kandaswamy raised a matter regarding need for supply of sufficient quantity of coal for the commissioning of second stage of Thermal Units in Tamil Nadu.

✓ (6) Shri Ratansinh Rajda raised a matter regarding dealership policy of the Maruti Limited.

✓ (7) Shri Mahavir Prasad raised a matter regarding need to take measures to eradicate encephalitis fever from the district of Gorakhpur.

✓ (8) Shri R. L. P. Verma raised a matter regarding need for equal treatment to the engineers of all groups in Coal India Limited.

✓ (9) Prof. Rupchand Pal raised a matter regarding release of water to West Bengal from Tenughat to save crops.

✓ (10) Prof. Ajit Kumar Mehta raised a matter regarding need to construct dams in Bihar.

✓ (11) Shri D. P. Yadav raised a matter regarding Jamalpur Railway Workshop.

✓ (12) Shri Pasala Penchalaiah raised a matter regarding financial assistance to the people affected by cyclone in Andhra Pradesh.

9. Government Bills—Passed

(i) THE INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL, 1982.

Discussion on the motion for consideration of the Bill moved on the 19th October, 1982, continued.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Ram Vilas Paswan
- (3) Shri Narayan Choubey
- (4) Shri Chander Pal Singh
- (5) Shri M. Ramgopal Reddy
- (6) Shri Krishna Kumar Goyal
- (7) Shri Pratap Bhanu Sharma

- (8) Shri S. Murugain
- (9) Prof. P. J. Kurien
- (10) Shri Girdhari Lal Vyas
- (11) Shri Ratansinh Rajda

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

- (ii) THE ANDHRA SCIENTIFIC COMPANY LIMITED
(ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1982.

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Hannan Mollah
- (2) Prof. N. G. Ranga
- (3) Shri Satyanarayan Jatiya
- (4) Shri Rajesh Kumar Singh
- (5) Shri Mool Chand Daga
- (6) Shri T. R. Shamanna
- (7) Prof. Ajit Kumar Mehta

Shri K. P. Singh Deo replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 32 and the Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri K. P. Singh Deo.

The motion was adopted and the Bill was passed.

6.10 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st
October, 1982)*

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, October 21, 1982/Asvina 29, 1904 (Saka)

No. 290

11 A.M.

Obituary References

The Speaker, Sarvashri Bhishma Narain Singh, Samar Mukherjee, Rasheed Masood, Atal Bihari Vajpayee, Era Mohan, Subramaniam Swamy, Indrajit Gupta, A. Neelalohithadasan Nadar, Ram Vilas Paswan, R. P. Yadav, Tridib Chaudhuri, Amar Roypradhan and G. M. Banatwalla made references to the passing away of Shri Mukunda Mandal who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Mukunda Mandal, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.25 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd October, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, October 22, 1982/Asvina 30, 1904 (Saka)

No. 291

11-03 A.M.

1. Starred Questions

Starred Questions Nos. 290, 293, 294, 296, 302, 303 and 305 were orally answered. Replies to Starred Questions Nos. 291, 292, 297—301, 304 and 306—309 were laid on the Table.

Replies to Starred Questions Nos. 270—272 and 274—289 for the 21st October, 1982 were also laid on the Table today, Lok Sabha having adjourned after obituary references on the 21st October, 1982. Starred Question No. 273 was postponed to 4-11-1982.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3142—3160, 3162—3219, 3221—3229 and 3231—3380 were laid on the Table.

Replies to Unstarred Questions Nos. 2907—2925, 2927—3035, 3037—3125, 3127—3137 and 3139—3141 for the 21st October, 1982 were also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 814 in Gazette of India dated the 25th September, 1982 under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973.

- (2) A copy of the Betwa River Board (Amendment) Regulations, 1982 (Hindi and English versions) published in Notification No. M-1/BRB/T in Gazette of India dated the 25th September, 1982 under section 24 of the Betwa River Board Act, 1976.
- (3) A Statement (Hindi and English versions) on the results of the market loans floated in October, 1982.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 123 of the Coast Guard Act, 1978:—
 - (i) The Coast Guard Subordinate Officers (Technical Branch) Recruitment Rules, 1982 published in Notification No. S.R.O. 235 in Gazette of India dated the 9th October, 1982.
 - (ii) The Coast Guard Officers (General Duty) Recruitment Rules, 1982 published in Notification No. S.R.O. 236 in Gazette of India dated the 9th October, 1982.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 610A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1980-81.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Reports (Hindi and English versions):—
 - (i) Report of the Kanpur Kshetriya Gramin Bank, Kanpur (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (ii) Report of the Jaipur Nagaur Aanchalik Gramin Bank, Jaipur (Rajasthan) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (iii) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (iv) Report of the Gaur Gramin Bank, Malda (West Bengal) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (v) Report of the Prathama Bank, Moradabad (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Bhojpur Rohtas Gramin Bank, Arrah (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Samyukt Kshetriya Gramin Bank, Azamgarh (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Kshetriya Gramin Bank, Hoshangabad (Madhya Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (ix) Report of the Tungabhadra Gramin Bank, Bellary (Karnataka) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (x) Report of the Puri Gramya Bank, Pipli (Orissa) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Jammu Rural Bank, Jammu (J & K) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (xii) Report of the Champaran Kshetriya Gramin Bank, Motihari (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Sravasthi Gramin Bank, Behraich (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Gurgaon Gramin Bank, Gurgaon (Haryana) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Ka Bank Nong Kong Dong Ki Khasi Jaintia, Shillong, for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Farukhabad Gramin Bank, Farukhabad (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Mallabhum Gramin Bank, Bankura (West Bengal) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Bolangir Aanchalik Gramya Bank, Bolangir (Orissa) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xix) Report of the Nagarjuna Grameena Bank, Khammam (Andhra Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xx) Report of the Pragytish Gaonlia Bank, Nalbari (Assam) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxi) Report of the Rayalaseema Grameena Bank, Cuddapah (Andhra Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (xxii) Report of the Mayurakshi Gramin Bank, Suri (Distt. Birbhum) (West Bengal) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxiii) Report of the Malaprabha Grameena Bank, Dharwar (Karnataka) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxiv) Report of the Marudhar Kshetriya Gramin Bank, Churu (Rajasthan) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxv) Report of the Marwar Gramin Bank, Pali (Rajasthan) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxvi) Report of the Bhagirath Gramin Bank, Sitapur (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Sri Visakha Grameena Bank, Srika-Kulam (Andhra Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxviii) Report of the Cauvery Grameena Bank, Mysore (Karnataka) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Shekhawati Gramin Bank, Sikar (Rajasthan) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Cuttack Gramya Bank, Cuttack (Orissa) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (Madhya Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (xxxii) Report of the Magadh Gramin Bank, Gaya (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxxiii) Report of the Koraput Panchabati Gramya Bank, Jeypore (Orissa) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the South Malabar Gramin Bank, Malappuram (Kerala) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the North Malabar Gramin Bank, Cannanore (Kerala) for the year ended the 31st December, 1981 along with the Accounts and the Auditors' Report thereon.
- (xxxvi) Report of the Rewa-Sidhi Gramin Bank, Rewa (Madhya Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Tripura Gramin Bank, Agartala (Tripura) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Kosi Kshetriya Gramin Bank, Purnea (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xxxix) Report of the Himachal Gramin Bank, Mandi (Himachal Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xl) Report of the Ballia Kshetriya Gramin Bank, Ballia (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xli) Report of the Durg-Rajnandgaon Gramin Bank, Rajnandgaon (M.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (xlii) Report of the Uttar Banga Kshetriya Gramin Bank, Cooch Behar (West Bengal) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xliii) Report of the Pandyan Gramin Bank, Sattur (Tamil Nadu) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xliv) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xlv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Bundelkhand Kshetriya Gramin Bank, Tikamgarh (Madhya Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xlvii) Report of the Santhal Parganas Gramin Bank, Dumka (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Samastipur Kshetriya Gramin Bank, Samastipur (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (xlix) Report of the Krishna Grameena Bank, Gulbarga (Karnataka) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (l) Report of the Kutch Gramin Bank, Bhuj (Gujarat) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (li) Report of the Jamnagar Gramin Bank, Jamnagar (Gujarat) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (lii) Report of the Madhubani Kshetriya Gramin Bank, Madhubani (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (liii) Report of the Nalanda Gramin Bank, Biharshariff (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (liv) Report of the Singhbhum Kshetriya Gramin Bank, Chaibasa (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lv) Report of the Sharda Gramin Bank, Satna (Madhya Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lvi) Report of the Ellaquai Dehati Bank, Srinagar (Jammu and Kashmir) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lvii) Report of the Surguja Kshetriya Gramin Bank, Ambikapur (Madhya Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lviii) Report of the Sree Anantha Grameena Bank, Anantapur (Andhra Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lix) Report of the Bastar Kshetriya Gramin Bank, Jagdalpur (Madhya Pradesh) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lx) Report of the Palamau Kshetriya Gramin Bank, Daltonganj (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxi) Report of the Kisan Gramin Bank, Budaun (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (lxii) Report of the Kalahandi Anchalika Gramya Bank, Bhawanipatna (Orissa) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxiii) Report of the Jhabua-Dhar Kshetriya Gramin Bank, Jhabua (M.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxiv) Report of the Ranchi Kshetriya Gramin Bank, Ranchi (Bihar) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxv) Report of the Baitarani Gramya Bank, Baripada (Orissa) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxvi) Report of the Balasore Gramya Bank, Balasore (Orissa) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxvii) Report of the Allahabad Kshetriya Gramin Bank, Allahabad (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxviii) Report of the Pratapgarh Kshetriya Gramin Bank, Pratapgarh (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxix) Report of the Nadia Gramin Bank, Krishnagar (W.B.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxx) Report of the Faizabad Kshetriya Gramin Bank, Faizabad (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxxi) Report of the Fatehpur Kshetriya Gramin Bank, Fatehpur (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.

- (lxxii) Report of the Sagar Gramin Bank, Amtala (W.B.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxxiii) Report of the Bareilly Kshetriya Gramin Bank, Bareilly (U.P.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxxiv) Report of the Bardhaman Gramin Bank, Burdwan (W.B.) for the year ended the 31st December, 1981 along with the Accounts and the Auditor's Report thereon.
- (lxxv) Report of the Haryana Kshetriya Gramin Bank, Bhiwani (Haryana) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxvi) Report of the Bara Banki Gramin Bank, Bara Banki (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxvii) Report of the Marathwada Gramin Bank, Nanded (Maharashtra) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxviii) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxix) Report of the Harodoi-Unnao Gramin Bank, Harodoi (U.P.) for the year ended the 31st December, 1980 along with Accounts and the Auditor's Report thereon.
- (lxxx) Report of the Mithila Kshetriya Gramin Bank, Darbhanga (Bihar) for the year ended 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxxii) Report of the Etawah Kshetriya Gramin Bank, Etawah (U.P.) for the year ended 31st December, 1981 along with Accounts and the Audit Report thereon.

- (lxxxii) Report of the Kshetriya Kisan Gramin Bank, Mainpuri (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxxiii) Report of the Kashi Gramin Bank, Varanasi (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxxiv) Report of the Lakhimi Gaonlia Bank, Golaghat (Assam) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxxv) Report of the Devi patan Kshetriya Gramin Bank, Gonda (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxxvi) Report of Raigarh Kshetriya Gramin Bank, Raigarh (M.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxxvii) Report of the Rushikulya Gramya Bank, Berhampur (Orissa) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxxviii) Report of the Alwar Bharatpur Anchalik Gramin Bank, Bharatpur (Rajasthan) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (lxxxix) Report of the Aligarh Gramin Bank, Aligarh (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (xc) Report of the Shri Venkateshwara Grameen, Bank, Chittoor (A.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (xci) Report of the Tulsi Gramin Bank, Banda (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.

- (xcii) Report of the Saran Kshetriya Gramin Bank, Chapra (Bihar) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (xciii) Report of the Etah Gramin Bank, Etah (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (xciv) Report of the Gomati Gramin Bank, Jaunpur (U.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (xcv) Report of the Damoh-Pannan-Sagar Kshetriya Gramin Bank, Damoh (M.P.) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (xcvi) Report of the Siwan Kshetriya Gramin Bank, Siwan (Bihar) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (xcvii) Report of Cachar Gramin Bank, Silchar (Assam) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (xcviii) Report of the Manipur Rural Bank, Imphal (Manipur) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (xcix) Report of the Kamraz Rural Bank, Sopore (J&K) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (c) Report of the Chitradurga Gramin Bank, Chitradurga (Karnataka) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.
- (ci) Report of the Dhenkanal Gramya Bank, Dhenkanal (Orissa) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.

(cii) Report of the Aravali Kshetriya Gramin Bank, Swaimadhopur (Rajasthan) for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.

(ciii) Report of the Banaskantha Mehsana Gramin Bank, Gujarat, for the year ended the 31st December, 1981 along with Accounts and the Auditor's Report thereon.

4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Central Excise Laws (Amendment and Validation) Bill, 1982, passed by Lok Sabha on the 18th October, 1982.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation (No. 3) Bill, 1982, passed by Lok Sabha on the 18th October, 1982.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1982, passed by Lok Sabha on the 19th October, 1982.

5. Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (i) The Navy (Amendment) Bill, 1982.
- (ii) The National Waterway (Allahabad-Haldia Stretch of the Ganga-Bhagirathi-Hooghly River) Bill, 1982.

6. Report of Committee on Private Members' Bills and Resolutions

Shri V. Sreenivasa Prasad presented the Fifty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of Committee on Petitions

Shri R. L. Bhatia presented the Tenth Report (Hindi and English versions) of the Committee on Petitions.

8. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Thirteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Home Affairs to the reported immigration visa racket unearthed in Delhi and action taken by Government in the matter.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.20 p.m. and re-assembled at 2.25 p.m.)

10. Matter Under Rule 377

(1) SHRI V. S. VIJAYARAGHAVAN raised a matter regarding need for adequate train services for the northern part of Kerala.

(2) SHRI RASA BEHARI BEHRA raised a matter regarding measures to control laprosy.

(3) DR. KRUPASINDHU BHOI raised a matter regarding steps to help the manufacturers of Acetic acid by providing them market for their product.

(4) SHRI KESHORAO PARDHI raised a matter regarding need to provide pension to the family members of freedom fighters who suffered imprisonment in 1930.

(5) SHRI DIGAMBER SINGH raised a matter regarding need for continuous electric supply to the State of Uttar Pradesh particularly to Mathura district.

(6) SHRI SUDHIR KUMAR GIRI raised a matter regarding need for removal of anomaly between B.A. (Maths. and B.Sc. (Maths.)) in regard to appointments in Kendriya Vidyalayas.

(7) SHRI MANPHOOL SINGH CHAUDHARY raised a matter regarding need to stop import of synthetic yarn and to provide facility for export of cotton.

(8) SHRI ERA MOHAN raised a matter regarding urgent need to stop the textile workers from going on strike in Tamil Nadu and Pondicherry.

(9) SHRI RAMAVATAR SHASTRI raised a matter regarding reservation system at Patna Railway Junction.

(10) SHRI KALPNATH SONKAR raised a matter regarding treatment meted out to him by the supporters of Congress I and removal of his body-guards.

(11) SHRI RAMESHWAR NEEKHRA raised a matter regarding strike by R.M.S. employees in Madhya Pradesh.

(12) SHRI A. T. PATIL raised a matter regarding need to control the spiralling prices of land in urban areas.

(13) SHRI AMAR ROYPRADHAN raised a matter regarding need for justice to the people of Kuchilibari area after the agreement of Tin Bigha with Bangladesh.

(14) SHRI PRATAP BHANU SHARMA raised a matter regarding financial assistance to the people of Madhya Pradesh living below the poverty line.

(15) SHRI ANANTHA RAMULU MALLU raised a matter regarding STD facility at Nandyal in Kurnool District of Andhra Pradesh.

11. Government Bill—Under consideration

**THE CENTRAL UNIVERSITIES (AMENDMENT) BILL, 1982,
AS PASSED BY RAJYA SABHA.**

The motion for consideration of the Bill was moved by Smt. Sheila Kaul. Her speech was not concluded.

The discussion was not concluded.

12. Motion regarding Fifty-first Report of the Committee on Private Members' Bills and Resolutions ..

Shri V. Sreenivasa Prasad moved the following motion:—

“That this House do agree with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd October, 1982.”

The motion was adopted.

13. Private Members' Bills—Introduced

(1) The Hindu Marriage (Amendment) Bill, 1982, (Substitution of section 8, etc.) by Shri Bapusaheb Parulekar.

(2) The Ban on Exposure of Woman's Body in Advertisements Bill, 1982 by Shri Mohanlal Patel.

(3) The Prohibition of Capitation Fee Bill, 1982 by Shri Chitta Basu.

(4) The Constitution (Amendment) Bill, 1982 (Amendment of article 19) by Shri Chitta Basu.

(5) The Agricultural Workers Bill, 1982 by Shri Chitta Basu.

* (6) The Working Women Welfare Bill, 1982 by Shrimati Suseela Gopalan.

* (7) The Constitution (Amendment) Bill, 1982 (Insertion of new article 174A) by Prof. Madhu Dandavate.

* (8) The Constitution (Amendment) Bill, 1982 (Amendment of article 75 and 164) by Prof. Madhu Dandavate.

14. Private Member's Bill—Withdrawn

THE CONSTITUTION (AMENDMENT) BILL, 1982 (SUBSTITUTION OF ARTICLE 338, ETC.) BY SHRI
G. M. BANATWALLA

Discussion on the motion for consideration of the Bill moved on the 6th August, 1982, continued.

Shri Nihar Ranjan Laskar took part in the debate.

Shri G. M. Banatwalla replied to the debate.

The Bill was withdrawn by leave of the House.

15. Private Member's Bill—Under Consideration

THE RIGHT TO PRIVACY BILL, 1981 BY SHRI V. N. GADGIL

The motion for consideration of the Bill was moved by Shri V. N. Gadgil.

*At 5.30 P.M.

The following Members took part in the debate:--

- (1) Shri Mool Chand Daga
- (2) Shri Ram Jethmalani
- (3) Shri G. Narsimha Reddy
- (4) Shri Trilok Chand
- (5) Shri A. T. Patil (Speech unfinished)

The discussion was not concluded.

16. Half-an-Hour Discussion

Shri A. Neelalohithadasan Nadar raised a discussion on points arising out of the answer given on 7 October, 1982 to Starred Question No. 62 regarding Viral fever and Malaria in Delhi.

Shri B. Shankaranand replied to the discussion.

6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd November, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, November 2, 1982|Kartika 11, 1904 (Saka)

No. 292

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 311, 313, 314, 320, 321 and 323 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3381—3614 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited for the year 1981-82.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) on the 'National Health Policy.'
- (3) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins of One Hundred Rupees,

Ten Rupees, Twenty-five Paise and Ten Paise for IX Asian Games Delhi 1982) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 724(E) in Gazette of India dated the 11th October, 1982 under sub-section (3) of section 21 of the Coinage Act, 1906.

- (4) A copy of Notification No. G.S.R. 613(E) (Hindi and English versions) published in Gazette of India dated the 15th October, 1982 together with an explanatory memorandum regarding exemption on tyres specified in the Table appended to the Notification from excise duty, issued under the Central Excise Rules 1944.
- (5) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1977-78.
(ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1976-77.
(ii) Annual Report of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1976-77 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (5) above.
- (7) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins of Twenty paise and Ten paise coined for "World Food Day") Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 728(E) in Gazette of India dated the 12th October, 1982 under sub-section (3) of section 21 of the Coinage Act, 1906.

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold (Control) Act, 1968:—
- (i) The Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1982 published in Notification No. S.O. 740(E) in Gazette of India dated the 14th October, 1982.
 - (ii) The Gold Control (Licensing of Dealers) Amendment Rules, 1982 published in Notification No. S.O. 741(E) in Gazette of India dated the 14th October, 1982.
 - (iii) The Gold Control (Licensing of Dealers) Amendment Rules, 1982 published in Notification No. S.O. 742(E) in Gazette of India dated the 14th October, 1982.
 - (iv) The Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1982 published in Notification No. S.O. 743(E) in Gazette of India dated the 14th October, 1982.
- (9) A copy of Notification No. G.S.R. 624(E) (Hindi and English versions) published in Gazette of India dated the 22nd October, 1982 together with an explanatory memorandum regarding revised rates of exchange for conversion of Swedish Kroners into Indian currency or *vice versa*, under section 159 of the Customs Act, 1962.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 625(E) published in Gazette of India dated the 23rd October, 1982 together with an explanatory memorandum regarding exemption to Low Sulphur Heavy Stock for use as fuel in a refinery from the whole of excise duty.
 - (ii) G.S.R. 626(E) published in Gazette of India dated the 23rd October, 1982 together with an explanatory memorandum regarding exemption to films or sheets upto and including thickness of 0.25 mm other than those manufactured from polyvinyl chloride from the whole of excise duty leviable thereon.

(11) A copy each of the following Notifications (Hindi and English versions):—

(i) G.S.R. 579(E) published in Gazette of India dated the 30th September, 1982 enforcing the provisions of the Central Sales Tax Act, 1956 in the State of Sikkim with effect from 1st October, 1982.

(ii) G.S.R. 582(E) published in Gazette of India dated the 1st October, 1982 enforcing the levy of tax under the Central Sales Tax Act, 1956 in the State of Sikkim with effect from 1st November, 1982.

(iii) G.S.R. 583(E) published in Gazette of India dated the 1st October, 1982 specifying the authorities for making application for registration under the Central Sales Tax Act, 1956 in the State of Sikkim.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1981-82 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1981-82.

* (13) A copy of Notification No. 240/82-Customs [G.S.R. 658(E)] (Hindi and English versions) published in Gazette of India dated the 2nd November, 1982 regarding increase in the export duty on coffee from Rs. 300/- per quintal to Rs. 440/- per quintal under Section 159 of the Customs Act, 1962.

4. Assent to Bills

Secretary laid on the Table copies of the following eight Bills passed by the Houses of Parliament during the current session and assented to:—

(1) The Contingency Fund of India (Amendment) Bill, 1982.

(2) The Customs Tariff (Second Amendment) Bill, 1982.

(3) The Rubber (Amendment) Bill, 1982.

*At 7 P.M.

- (4) The Powers-of-Attorney (Amendment) Bill, 1982.
- (5) The Sugar Cess (Amendment) Bill, 1982.
- (6) The Central Excise Laws (Amendment and Validation) Bill, 1982.
- (7) The Assam Appropriation (No. 3) Bill, 1982.
- (8) The Appropriation (No. 4) Bill, 1982.

5. Report of Joint Committee

Shri D. K. Naikar presented the Report (Hindi and English versions) of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.

6. Evidence before Joint Committee

Shri D. K. Naikar laid on the Table the record of evidence tendered before the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.

7. Calling Attention

Shri G. M. Banatwalla called the attention of the Minister of Railways to the reported collision between a goods train and a DTC bus and a jeep at the Zakhira railway crossing in Delhi on October 29, 1982 resulting in the death of three persons and injuries to several others and the steps being taken to prevent such accidents in future.

The Deputy Minister in the Ministry of Railways made a statement in regard thereto.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.15 P.M.).

8. Government Bill—Introduced

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (SECOND AMENDMENT) BILL, 1982

The motion for leave to introduce the Bill moved by Shri Bhishma Narain Singh was opposed. On the motion the House divided: Ayes *68; Noes *19. The motion was accordingly adopted and the Bill was introduced.

*Subject to correction.

9. Matters under Rule 377

(1) Shri Atal Behari Vajpayee raised a matter regarding need for bringing normalcy in Delhi University.

(2) Shri Mahavir Prasad raised a matter regarding functioning of Telephone Exchange at Kauri Ram (Gorakhpur).

(3) Shri Qazi Saleem raised a matter regarding need to open a T.V. Centre at Aurangabad with studio facilities.

(4) Shri Krishan Pratap Singh raised a matter regarding enforcement of Labour Laws to protect the interest of labour.

(5) Shri K. Kunhambu raised a matter regarding recommendation of the Mandal Commission for listing Pulayas as Backward Community.

(6) Shri Niren Ghosh raised a matter regarding need for expansion of Haldia Refinery.

(7) Shri Ramavatar Shastri raised a matter regarding increase in the pension to freedom fighters and their families.

(8) Shri Ram Vilas Paswan raised a matter regarding increase in power rates in Uttar Pradesh, Bihar and Haryana.

10. Motion regarding Sixth Five Year Plan

Shri S. B. Chavan moved the following motion:—

“That this House do consider the ‘Sixth Five Year Plan 1980—85’, laid on the Table of the House on the 6th May, 1981.”

A substitute motion was moved by Shri A. K. Roy.

The following Members took part in the debate:—

- (1) Shri E. Balanandan
- (2) Shri Chintamani Panigrahi
- (3) Shri Era Mohan
- (4) Shri Y. S. Mahajan
- (5) Shri H. N. Bahuguna
- (6) Shri Ram Pyare Panika
- (7) Dr. Subramaniam Swamy
- (8) Shrimati Jayanti Patnaik
- (9) Shri Chitta Basu (*Speech unfinished*)

The discussion was not concluded.

11. Report of Business Advisory Committee

Shri Mallikarjun presented the Thirty-eighth Report of the Business Advisory Committee.

12. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 2nd November, 1982 Rajya Sabha passed the Anti-Hijacking Bill, 1982.
- (ii) That at its sitting held on the 2nd November, 1982 Rajya Sabha passed the Suppression of Unlawful Acts Against Safety of Civil Aviation Bill, 1982.

13. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table of the House the following Bills as passed by Rajya Sabha:—

- (i) The Anti-Hijacking Bill, 1982.
- (ii) The Suppression of Unlawful Acts Against Safety of Civil Aviation Bill, 1982.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd November, 1982)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, November 3, 1982/Kartika 12, 1904 (Saka)

No. 293

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 332, 333, 335—337, 339 and 340 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3615—3723 and 3725—3847 were laid on the Table.

A statement by the Minister of Planning correcting the reply given to Unstarred Question No. 438 on 6 October, 1982 regarding vacant posts of Research Officers in Planning Commission was laid on the Table.

A statement by the Minister of State in the Ministry of Steel and Mines correcting the reply given to Unstarred Question No. 1582 on 13 October, 1982 regarding shifting of two Divisions of G.S.I. from Calcutta was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) (i) correcting the reply given on 12 April, 1982 to Unstarred Question No. 7496 by Shri Nawal Kishore Sharma regarding buildings destroyed by fire in Simla, and (ii) giving reasons for delay in correcting the reply.
- (2) A copy of the Copper (Prohibition of Use in the Manufacture of PVC and VIR Wires of Domestic

Type) Amendment Order, 1982 (Hindi and English versions) published in Notification No. S.O. 616 (E) in Gazette of India dated the 25th August, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (3) A copy of Notification No. S. O. 718(E) Hindi and English versions) published in Gazette of India dated the 7th October, 1982 regarding extension of period of take over of management of Messrs Eastern Distilleries Private Limited, Calcutta, beyond five years under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 698(E) published in Gazette of India dated the 30th September, 1982 regarding extension of period of take over of management of Messrs Shri Janki Sugar Mills and Company Limited, Doiwala (Uttar Pradesh) beyond five years.
 - (ii) S.O. 699(E) published in Gazette of India dated the 30th September, 1982 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukkotai, beyond five years.
 - (iii) S.O. 719(E) published in Gazette of India dated the 8th October, 1982 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.
- (5) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1981-82 along with the Audited Accounts.
- (6) A statement (Hindi and English versions) on the 'Tourism Policy'.

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 38 of the India Electricity Act, 1910:—
- (i) The Indian Electricity (Amendment) Rules, 1982 published in Notification No. G.S.R. 735(E) in Gazette of India dated the 4th September, 1982.
 - (ii) The Indian Electricity (Amendment) Rules, 1982 published in Notification No. G.S.R. 736(E) in Gazette of India dated the 4th September, 1982.
- (8) A copy of the Assam Electricity Duty (Amendment) Rules, 1980 (Hindi) and English versions) published in Notification No. FTX143/79/47 in Assam Gazette dated the 6th October, 1982 under sub-section (3) of section 13 of the Assam Electricity Duty Act, 1964 read with Clause (c) (iv) of the Proclamation issued by the President on 19th March, 1982, in relation to the State of Assam.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (8) above.
- (10) A copy of the Accounts (Hindi and English versions of the Assam State Electricity Board for the year 1977-78 under section 69 of the Electricity (Supply) Act, 1948 read with Clause (c) (iv) of the Proclamation issued by the President on 19th March, 1982, in relation to the State of Assam.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (10) above.
- (12) A copy of the Annual Financial Statement of the Assam State Electricity Board for the year 1982-83 under section 61 of the Electricity (Supply) Act, 1948 read with Clause (c) (iv) of the Proclamation issued by the President on 19th March, 1982, in relation to the State of Assam.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Kerala) for the year 1981-82.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Kerala) for the year 1981-82.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1981-82 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1981-82.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the period from 1st April, 1981 to 31st March, 1982 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the period from 1st April, 1981 to 31st March, 1982.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune for the year 1981-82 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1981-82.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1981-82 along with the Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1981-82.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1981-82.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the National Research Development Corporation of India, New Delhi, for the year 1981-81.
- (ii) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1981-82 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (A) (i) A statement regarding Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the period ended the 31st March, 1980.
- (ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the period ended the 31st March, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (B) A statement (Hindi and English versions) regarding delay in laying the papers mentioned at (A) above.

- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (22) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) The Mineral Concession (Amendment) Rules, 1982 published in Notification No. G.S.R. 824 in Gazette of India dated the 2nd October, 1982.
 - (ii) G.S.R. 825 published in Gazette of India dated the 2nd October, 1982 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary in the areas specified in the notification.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 148 of the Delhi Police Act, 1978:—
- (i) The Delhi Eating Houses Registration Regulations, (Amendment) 1982 published in Notification No. 1700|Spl. Cell in Delhi Gazette dated the 1st September, 1982.
 - (ii) The Regulations for keeping places of public entertainment in the Union Territory of Delhi, (Amendment) 1982 published in Notification No. 1798|S.C. in Delhi Gazette dated the 23rd September, 1982.
 - (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1982 published in Notification No. F.5|15|82-Home in Delhi Gazette dated the 7th October, 1982.

- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1982 published in Notification No. G.S.R. 618(E) in Gazette of India dated the 20th October, 1982.
 - (ii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1982 published in Notification No. G.S.R. 619(E) in Gazette of India dated the 20th October, 1982.
 - (iii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1982 published in Notification No. G.S.R. 620(E) in Gazette of India dated the 20th October, 1982.
 - (iv) The Indian Police Service (Pay) Fifth Amendment Rules, 1982 published in Notification No. G.S.R. 621(E) in Gazette of India dated the 20th October, 1982.
 - (v) The Indian Police Service (Special Allowance) Second Amendment Rules, 1982 published in Notification No. G.S.R. 622(E) in Gazette of India dated the 20th October, 1982.
 - (vi) The Indian Police Service (Fixation of Cadre Strength of Andhra Pradesh) Rules, 1982 published in Notification No. G.S.R. 623(E) in Gazette of India dated the 21st October, 1982.
- (25) A copy of Notification No. 236/82-Customs [G.S.R. 659(E)] (Hindi and English versions) published in Gazette of India dated the 2nd November, 1982 together with an explanatory memorandum regarding exemption to melting scrap of stainless steel, when imported for use in an electric induction furnace or furnaces in a small scale industrial unit, from the payment of basic customs duty leviable thereon, under section 159 of the Customs Act, 1962.

4. Report of Committee on Private Members' Bills and Resolutions

SHRI G. LAKSHMANAN presented the Fifty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee of Privileges

SHRI HARINATH MISRA presented the Third Report (Hindi and English versions) of the Committee of Privileges.

6. Calling Attention

Shri Ram Vilas Paswan called the attention of the Minister of Agriculture and Rural Development to the drought situation prevailing in Bihar, West Bengal, Andhra Pradesh and some other parts of the country resulting in acute shortage of drinking water and reported death of more than about hundred persons in those States and steps taken by Government in regard thereto.

The Minister of Agriculture and Rural Development made a statement in regard thereto.

7. Motion regarding Thirty-eighth Report of Business Advisory Committee

Shri Malīkarjun moved the following motion:—

“That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 2nd November, 1962.”

Two amendments to the motion were moved by Prof. Madhu Dandavate and Shri A. K. Roy.

On the amendment moved by Prof. Madhu Dandavate, the House divided: *Ayes 41; *Noes 62. The amendment was accordingly negatived.

The amendment moved by Shri A. K. Roy was negatived.

The motion was adopted.

8. Matters under Rule 377

(1) Shri Virldhi Chander Jain raised a matter regarding need to establish a radio station at Barmer with an auxiliary station at Jaisalmer.

(2) Shri Ram Nagina Misra raised a matter regarding extension of trains upto Bhatani instead of terminating them at Gorakhpur.

*Subject to correction.

✓ (3) Shri Narsing Suryawanshi raised a matter regarding extension of Jayanti Janata Express up to New Delhi instead of terminating it at Nizamuddin.

✓ (4) Shri G. Narsimha Reddy raised a matter regarding need to delink the Credit Guarantee Scheme of Small Scale Industries units from IDBI's re-finance scheme.

✓ (5) Shrimati Jayanti Patnaik raised a matter regarding need for setting up Slag Cement Plant at Rourkela.

✓ (6) Shri H. N. Bahuguna raised a matter regarding permission given to South African delegates to attend the International Bar Association Conference in India.

✓ (7) Dr. Subramaniam Swamy raised a matter regarding need to give *de jure* recognition to Israel by exchanging Ambassadors and establishing normal diplomatic relations with that country.

✓ (8) Shri Satyanarayan Jatiya raised a matter regarding need to give more facilities to the passengers travelling between Ujjain and Indore and other parts of Madhya Pradesh.

✓ (9) Shri Krishna Chandra Halder raised a matter regarding need for a firm decision in regard to the Headquarters of the Hindustan Fertilizer Corporation.

✓ (10) Shri Jagpal Singh raised a matter regarding treatment meted out to him by police in Patna.

9. Motion regarding Sixth Five Year Plan ✓

Discussion on the following motion moved by Shri S. B. Chavan and the substitute motion thereto moved on the 2nd November, 1982, continued:—

“That this House do consider the ‘Sixth Five Year Plan 1980—85’, laid on the Table of the House on the 6th May, 1981.”

The following Members took part in the debate:—

- (1) Shri Chitta Basu
- (2) Prof. Narain Chand Parashar
- (3) Shri Charan Singh
- (4) Shri Chandulal Chandrakar
- (5) Shri Indrajit Gupta

[Discussion on the Motion was held over at 4 P.M. and resumed at 4-45 P.M. (vide para 11)].

10. Government Bill—Passed

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (SECOND AMENDMENT) BILL, 1982.

The motion for consideration of the Bill was moved by Shri H. K. L. Bhagat.

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Shri Mool Chand Daga
- (3) Shri A. K. Roy
- (4) Shri D. P. Yadav
- (5) Shri Digambar Singh
- (6) Shri P. Namgyal

Shri H. K. L. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. K. L. Bhagat.

The motion was adopted and the Bill was passed.

11. Motion regarding Sixth Five Year Plan

Further discussion on the following motion moved by Shri S. B. Chavan and the substitute motion thereto moved on the 2nd November, 1982, was resumed:—

“That this House do consider the ‘Sixth Five Year Plan 1980—85’, laid on the Table of the House on the 6th May, 1981.”

The following Members took part in the debate:—

- (6) Shri Virdhi Chander Jain
- (7) Shri Satish Agarwal

[Discussion on the Motion was held over at 5.30 P.M. and resumed at 6.19 P.M. (*vide* para 13)].

12. Half-an-Hour Discussion

Dr. Karan Singh raised a half-an-hour discussion on points arising out of the answer given on the 14th October, 1982 to Starred Question No. 174 regarding exclusion of occupied areas of Jammu and Kashmir from the map published in Indian Government advertisement.

Shri P. V. Narasimha Rao replied to the discussion.

13. Motion regarding Sixth Five Year Plan

Further discussion on the following motion moved by Shri S. B. Chavan and the substitute motion thereto moved on the 2nd November, 1982, was resumed:—

“That this House do consider the ‘Sixth Five Year Plan 1980—85’, laid on the Table of the House on the 6th May, 1981.”

The following Members took part in the debate:—

- (8) Shri K. T. Kosalram
- (9) Shri Ram Vilas Paswan
- (10) Shri Ram Nagina Misra
- (11) Shri D. P. Yadav
- (12) Shri Girdhari Lal Vyas
- (13) Shri A. K. Roy

The discussion was not concluded.

8.23 P.M.

(Lok Sabha Adjourned till 11 A.M. on Thursday, the 4th November, 1982).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, November 4, 1982|Kartika 13, 1904 (Saka)

No. 294

11-02 A.M.

1. Starred Questions

Starred Questions Nos. 352, 353, 356, 358, and 359 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3848—4080 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1981-82 along with the Audited Accounts.
- (2) A copy of Notification No. G.S.R. 432 (Hindi and English versions) published in Gazette of India dated the 8th May, 1982 regarding amendments to Visakhapatnam Port Trust (Mode of Payment of Port Charges) Regulations, 1974, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions):—
 - (i) Annual Report of the National Institute of Homoeopathy, Calcutta, for the year 1979-80 along with Audited Accounts.

- (ii) Review by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1979-80.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 619(E) in Gazette of India dated the 26th August, 1982 under sub-section (4) of section 25 of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of Bihar State Forest Development Corporation Limited, Patna, for the period from 1st October, 1977 to 30th September, 1978.
- (ii) Annual Report of the Bihar State Forest Development Corporation Limited, Patna, for the period from 1st October, 1977 to 30th September, 1978 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Khuda Baksh Oriental Public Library (Maintenance) Regulations, 1981 (Hindi and English versions) published in Notification No. II/22-KBL/76-2002 in Gazette of India dated the 11th September, 1982 under sub-section (4) of section 28 of the Khuda Baksh Oriental Public Library Act, 1969.
- (10) (a) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the period from 1st July, 1980 to 30th June, 1981.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1980-81, along with Audit Report thereon.
- (iii) Review (Hindi and English versions) by the Government on the working of the North Eastern Hill University, Shillong, for the year 1980-81.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) above.
- (11) (a) (i) Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the period from 1st September, 1978 to 31st August, 1979.
- (ii) Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the period from 1st September, 1979 to 31st August, 1980.
- (iii) Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the period from 1st September, 1980 to 31st August, 1981.
- (iv) Review (Hindi and English versions) by the Government on the working of Jawaharlal Nehru University, New Delhi, for the years 1978-79, 1979-80 and 1980-81.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) (a) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1980-81 together with Audit Report thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation,

New Delhi, for the year 1981-82 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.

- (15) A copy of Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation, New Delhi, for the year 1981-82.
- (16) A statement (Hindi and English versions) correcting the reply given on 7th October, 1982 to Unstarred Question No. 844 by Prof. Narain Chand Parashar regarding new Railway lines during Sixth Plan.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1981-82.
 - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1981-82 along with Audited Accounts and the comments of Comptroller and Auditor General thereon.

% 18. A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) Notification Nos. 241|82-Customs and 242|82-Customs published in Gazette of India dated the 4th November, 1982 together with an explanatory memorandum regarding exemption to goods not produced or manufactured in India and on which the duty of customs leviable has been paid at the time of their importation in India and which are exported out of India for the execution of a contract approved by the Reserve Bank of India in connection with any commercial and industrial (including constructional) activities from payment of customs duty.
- (ii) Notification No. 243|82-Customs published in Gazette of India dated the 4th November, 1982 together with an explanatory memorandum regarding increase in the basic customs duty on imported PVC resins from 100 per cent *ad valorem* to 150 per cent *ad valorem*.

% At 6 P.M.

4. Statements of Public Accounts Committee

Shri Satish Agarwal laid on the Table (Hindi and English versions) of the following statements of the Public Accounts Committee:

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixty-sixth Report (Sixth Lok Sabha) on Illegal Import of Gold.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and fourth Report (Sixth Lok Sabha) on Customs Receipts.
- (3) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixth Report on Union Excise Duties.
- (4) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Ninth Report on Five Year recurring deposit accounts.
- (5) Statement showing action taken by Government on the recommendations contained in Chapter I of Thirteenth Report on Export of defence stores and modernisation of processes of product.on in a factory.
- (6) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fourteenth Report on Diesel Hydraulic Locomotives.
- (7) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixteenth Report on Marketing and Sales Organisation.
- (8) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Nineteenth Report on Bombay Port Trust.

- (9) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Twentieth Report on Railway Expenditure.
- (10) Statement showing action taken by Government on the recommendations contained in Chapter I of Twenty-first Report on Non-payment of Contributions to Trustees or Provident Fund Commissioners.
- (11) Statement showing action taken by Government on the recommendations contained in Chapter I of Thirty-first Report on Purchase of Fertilizers from abroad.
- (12) Statement showing action taken by Government on the recommendations contained in Chapter I of Thirty-second Report on LOKTAK HYDRO-ELECTRIC PROJECT.
- (13) Statement showing action taken by Government on the recommendations contained in Chapter I of Thirty-fifth Report on Defence Services.
- (14) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fifty-eighth Report on Levy of Wealth Tax on big agricultural land holdings and incorrect valuation of unquoted equity shares.
- (15) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of fifty-ninth Report on Purchase contracts in two commands.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 2nd November, 1982 Rajya Sabha agreed to the amendments made by Lok Sabha on the 16th October, 1982, in the Sales Promotion Employees (Conditions of Service) Amendment Bill, 1980.
- (ii) That at its sitting held on the 3rd November, 1982 Rajya Sabha agreed without any amendment to the Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Bill, 1982, passed by Lok Sabha on the 20th October, 1982.

- (iii) That at its sitting held on the 3rd November, 1982 Rajya Sabha agreed without any amendment to the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Bill, 1982, passed by Lok Sabha on the 16th October, 1982.

6. Reports of Committee on Public Undertakings

Shri Madhusudan Vairale presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (1) Fifty-first Report on Action Taken by Government on the recommendations contained in the Twenty-fifth Report of the Committee on Delhi Transport Corporation—Accidents and Operation of Private Buses.
- (2) Fifty-fourth Report on Action Taken by Government on the recommendations contained in the Twenty-eighth Report of the Committee on HMT Ltd.—Tractors Division.

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Twenty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Nineteenth Report of the Committee on the Ministry of Defence, Department of Defence Production—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Ordnance Factory Board and in Ordnance Factories.

8. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Fourteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Calling Attention

Shri M. M. Lawrence called the attention of the Minister of Industry and Steel and Mines to the reported serious situation prevailing in the coir industry due to accumulation of stock, mechanisation and lack of raw materials in the Coir Corporation of India.

The Minister of Industry and Steel and Mines made a statement in regard thereto.

(Lok Sabha adjourned at 1.25 p.m. and Re-assembled at 2.34 p.m.)

10. Statements by Ministers

/**(1) The Minister of Home Affairs made a statement regarding the situation in Punjab.

/***(2) The Minister of Parliamentary Affairs made a statement regarding some press reports which appeared on 23rd October, 1982 about Prime Minister's speeches in Nagaland.

(3) The Minister of External Affairs made a statement regarding the visit of H.E. Gen. Zia-ul-Haq, President of Pakistan. He also laid on the Table a copy each of the Joint Press statement issued on the conclusion of the visit and Protocol on Consular access signed on November 2, 1982 between the two Governments.

11. Statement under Direction 115

Shri Rashid Masood made a statement regarding certain information given by the then Deputy Minister of Education on 24th December, 1981 to Unstarred Question No. 5583.

The Deputy Minister in the Ministries of Education and Culture and Social Welfare made a statement in reply thereto.

12. Motion regarding Report of Joint Committee—Extension of Time

Shri K. Mallanna moved the following motion:—

“That this House do further extend up to the last day of the Monsoon Session, 1983, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954”.

The motion was adopted.

13. Matters under Rule 377

(1) Shri Mani Ram Bagri raised a matter regarding demands of retired Defence Employees.

(2) Smt. Madhuri Singh raised a matter regarding need to check indecent display of women in advertisements.

(3) Dr. Krupasindhu Bhoi raised a matter regarding need for research to identify commercially viable raw material for newsprint.

**Made at 12.04 P.M.

***Made at 12-15 P.M.

✓ (4) Shri Lakshman Mallick raised a matter regarding need for funds for the construction of hostels and residential schools for scheduled castes/scheduled tribes students in tribal areas of Orissa under the centrally sponsored schemes.

✓ (5) Shri Harihar Soren raised a matter regarding conservation of Lord Jagannath Temple at Puri.

✓ (6) Shri T. S. Negi raised a matter regarding need for controlling the illicit felling of trees in Himachal Pradesh.

✓ (7) Prof. N. G. Ranga raised a matter regarding severe drought and famine conditions in most parts of Rayalaseema and large areas of Telangana in Andhra Pradesh.

✓ (8) Shri K. T. Kosalram raised a matter regarding re-appraisal of the Tamil Nadu's nutritious meal scheme before adoption by all developing countries.

✓ (9) Shri R. L. P. Verma raised a matter regarding need to provide exemption from customs to such Indian nationals who bring with them useful articles and industrial machinery.

✓ (10) Prof. P. J. Kurien raised a matter regarding shortage of rice in Kerala and need for more allocation.

✓ (11) Shri A. K. Roy raised a matter regarding urgent need for getting Presidential assent on the Bill nationalising Kumar-dherbi Engineering Works (Pvt.) Ltd., in Dhanbad, Bihar.

✓ (12) Shri Basudeb Acharya raised a matter regarding need to examine the problems of railway employees retired from Special Railway Protection Force.

✓ (13) Shri Baburao Pranjpe raised a matter regarding urgent need to release the quota of paper for the State of Madhya Pradesh to meet the demands of students.

✓ (14) Dr. V. Kulandaivelu raised a matter regarding need to call off the strike by employees of the Neyveli Lignite Corporation Limited, Neyveli.

✓ (15) Shri Rameshwar Neekhra raised a matter regarding accidents caused by unexploded bombs and other explosives left at the site of firing range of the army near Itarsi.

✓ 14. Motion regarding Sixth Five Year Plan

Shri S. B. Chavan replied to the debate on the following motion and the substitute motion thereto moved on the 2nd November, 1982:—

“That this House do consider the ‘Sixth Five Year Plan 1980—85’, laid on the Table of the House on the 6th May, 1981.”

On substitute motion moved by Shri A. K. Roy, the House divided, *Ayes 28; *Noes 94. The substitute motion was accordingly negatived.

15. Government Bills—Under Consideration

@(i) THE ANTI-HIJACKING BILL, 1982, AS PASSED BY RAJYA SABHA

@(ii) THE SUPPRESSION ON UNLAWFUL ACTS AGAINST SAFETY OF CIVIL AVIATION BILL, 1982 AS PASSED BY RAJYA SABHA

The Motions for consideration of the above two Bills were moved by Shri Bhagwat Jha Azad.

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Shri Girdhari Lal Vyas
- (3) Shri Harish Kumar Gangwar
- (4) Shri Jagpal Singh
- (5) Shri Ramavatar Shastri
- (6) Shri Ram Vilas Paswan

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th November, 1982).

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.

@Discussed together.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, November 5, 1982|Kartika 14, 1904 (Saka)

No. 295

11.02 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri H. R. Guruva Reddy who was a Member of the Constituent Assembly and Dr. N. C. Samantsinhar, who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 373—375 and 377—379 were orally answered. Replies to Starred Questions Nos. 376, 380—393 and 186 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4081—4314 and 4314A were laid on the Table.

A statement by the Minister of State for Commerce correcting the reply given to Unstarred Question No. 403 on 9th July, 1982 regarding supply of defective electrical plugs to foreign countries was laid on the Table.

A statement by the Deputy Minister in the Ministry of Civil Supplies correcting the reply given to Unstarred Question No. 2053 on 15 October, 1982 regarding directions to State Governments to establish fair price shops was laid on the Table.

A statement by the Minister of Tourism correcting the reply given to Unstarred Question No. 3215 on 22 October, 1982 regarding construction of sarais was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 764(E) (Hindi and English versions) published in Gazette of India dated the 25th October, 1982 directing that the provisions of sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to any proposal for the increase in the production of any goods or the provision of any services which are meant exclusively for export outside India or which relates to an undertaking established or proposed to be established in a free trade zone subject to certain conditions specified in the notification, under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.
- (2) A statement (Hindi and English versions) regarding Action taken or proposed to be taken on the Conventions and Recommendations adopted at the 67th Session of the International Labour Conference (held in Geneva in June, 1981).
- (3) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Lok Sabha:—
 - (i) Statement No. XIX—Sixth Session, 1978.
 - (ii) Statement No. XXIV—Seventh Session, 1979.

} Sixth
Lok
Sabha

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|---|---------------------|
| (iii) Statement No. XIV—Second Session, 1980. | } Seventh Lok Sabha |
| (iv) Statement No. XXI—Third Session, 1980. | |
| (v) Statement No. XV—Fourth Session, 1980. | |
| (vi) Statement No. XV—Fifth Session, 1981. | |
| (vii) Statement No. IX—Sixth Session, 1981. | |
| (viii) Statement No. VII—Seventh Session, 1981. | |
| (ix) Statement No. VI—Eighth Session, 1982. | |
| (x) Statement No. II—Ninth Session, 1982. | |
| (xi) Statement No. I—Tenth Session, 1982. | |

(4) A copy of Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1981-82 under section 19 of the Delhi Urban Art Commission Act, 1973.

(5) A copy of Review (Hindi and English versions) by the Government on the working of the Delhi Urban Art Commission, New Delhi, for the year 1981-82.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) A statement regarding Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1981-82.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi for the

year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (7) A copy each of the following papers (Hindi and English versions):—
- (i) Annual Report of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1981-82 along with Audited Accounts.
 - (ii) Review by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1981-82.
- (8) A statement (Hindi and English versions) containing corrigenda to the 'National Health Policy' laid on the Table of Lok Sabha on the 2nd November, 1982.
- (9) A copy each of the following papers (Hindi and English versions):—
- (i) Annual Report of the Central Pulp and Paper Research Institute, Dehra Dun, for the year 1980-81 along with Audited Accounts.
 - (ii) Review by the Government on the working of the Central Pulp and Paper Research Institute, Dehra Dun, for the year 1980-81.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--
- (a) (i) Review by the Government on the working of the Sponage Iron India Limited, Hyderabad, for the year 1981-82.
 - (ii) Annual Report of the Sponage Iron India Limited, Hyderabad, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1981-82.
- (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the accident on the 24th June, 1981 at Jagannath Colliery in Dhenkanal District of Orissa State.
- (13) A copy of the Export of Jute Yarn and Jute Twine (Quality Control and Inspection) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 3619 in Gazette of India dated the 23rd October, 1982 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (14) A copy each of the following papers (Hindi and English versions):—
- (i) Annual Report of the Hindustan Diamond Company Limited, Bombay, for the year 1981-82 along with Audited Accounts.
- (ii) Review by the Government on the working of the Hindustan Diamond Company Limited, Bombay, for the year 1981-82.
- (15) (i) Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1981-82 along with Audited Accounts.
- (ii) Review (Hindi and English versions) by the Government on the working of Wood Research Association, Thane, for the year 1981-82.
- (16) A statement (Hindi and English versions) (i) correcting the reply given on 9 July, 1982 to Unstarred Question No. 216 by Shri Rajesh Pilot regarding employment of trained apprentices in MMTC and (ii) giving reasons for delay in correcting the reply.

- (17) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) Report of the Second Press Commission Volumes I & II.
 - (ii) Memorandum of Action taken on the Report.
- (18) A statement (Hindi and English versions) on the 'Ocean Policy'.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1981-82.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) A copy of the Indian Police Service (Uniform) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 880 in Gazette of India dated the 23rd October, 1982 under sub-section (2) of section 3 of the All India Services Act, 1951.
- (21) A copy of the Twentieth Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1978 to June, 1980.
- (22) An Explanatory Note (Hindi and English versions) in regard to the Report.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (2) above.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Praga Tools Limited, Secunderabad, for the year 1981-82.

- (ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1981-82 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of Mishra Dhatu Nigam Limited, Hyderabad, for the year 1981-82.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1981-82.
- (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited, for the year 1981-82.
- (ii) Annual Report of the Bharat Electronics Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (25) A copy of the Beedi Workers Welfare Fund (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 839 in Gazette of India dated the 21st August, 1982 and 2nd October, 1982 under sub-section (4) of section 12 of the Beedi Workers Welfare Fund Act, 1976.
- (26) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 550 in Gazette of India dated the 12th June, 1982 under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.

- (27) A copy of the Social Security Certificates (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 627(E) in Gazette of India dated the 25th October, 1982 under section 12 of the Government Savings Certificate Act, 1959.
- (28) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 638(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory Note regarding continuance of existing rate of basic customs duty on unwrought copper upto 15th November, 1982.
 - (ii) G.S.R. 639(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory Note regarding continuance of exemption from auxiliary duty of customs on unwrought copper upto 15th November, 1982.
 - (iii) G.S.R. 640(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory Note regarding concessional rate of import duty on automatic flow forming machine.
 - (iv) G.S.R. 628(E) published in Gazette of India dated the 25th October, 1982 regarding exemption to goods from customs duty in connection with IX Asian Games 1982.
- (29) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 641(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory Note regarding continuance of the existing rate of excise duty on copper.
 - (ii) G.S.R. 642(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory Note regarding continuance of the existing basic excise duty on manufactures of copper.

- (30) A copy of Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, for the period ended the 31st March, 1982 along with Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (31) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the period ended the 31st March, 1982.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948:—
- (i) The Industrial Finance Corporation of India (Transaction of Business with specified Industrial Concerns) Regulations, 1982.
 - (ii) The Industrial Finance Corporation of India General Regulations, 1982.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1981.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1981 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1981.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1981 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (34) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) above.

5. Minutes of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan laid on the Table Minutes (Hindi and English versions) of the Forty-ninth to Fifty-second sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

6. Minutes of Committee on Absence of Members

Shri P. V. G. Raju laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 16th October, 1982.

7. Statement of Committee on Public Undertakings

Shri Madhusudan Vairale laid on the Table (Hindi and English versions) of the Statement showing final replies in respect of Chapter V of Eighth Report of the Committee on Public Undertakings on Structure of Boards of Management of Public Undertakings and Allied Matters.

8. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report of the Study Tour of the Study Group I of the Committee on its visit to Trivandrum, Kanyakumari, Tiruchirapalli, Neyveli, Pondicherry and Madras during September, 1982.
- (2) Report of the Study Tour of the Study Group II of the Committee on its visit to Ahmedabad, Vadodara, Junagarh, Rajkot and Bombay during September, 1982.

9. Reports of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and fourth Report on Action Taken by Government on the recommendations contained in their Eighteenth Report on Delhi Development Authority.

- (2) Hundred and twenty-first Report on Excesses over Voted Grants and Charged Appropriations (1980-81) and Action Taken on Fifty-seventh and Sixty-first Reports.
- (3) Hundred and twenty-second Report on Para 1 of the Report of Comptroller and Auditor General of India for the year 1979-80, Union Government (Civil) on All India Handicrafts Board.

10. Reports of Committee on Public Undertakings

Shri Madhusudan Vairale presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (1) Fifty-second Report on Action taken by Government on the recommendations contained in the Twenty-sixth Report of the Committee on Housing and Urban Development Corporation Ltd.—Rural Housing.
- (2) Fifty-third Report on Action Taken by Government on the recommendations contained in the Twenty-ninth Report of the Committee on Jessop & Co. Ltd.—Employment and Overheads.

11. Report and Minutes of Committee on Petitions

Shri Ajit Kumar Saha presented the following Report and Minutes of the Committee on Petitions:—

- (1) Eleventh Report (Hindi and English versions).
- (2) Minutes of the Thirty-fourth to Thirty-sixth Sitings (Hindi and English versions).

12. Report of Railway Convention Committee

Shri D. L. Baitha presented the Seventh Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for the years 1980-81 to 1983-84 and other Ancillary Matters'.

13. Statement by Minister

The Minister of State in the Ministry of Finance made a statement correcting the answer given on 22 October, 1982 to a supplementary by Shri Bheravadan K. Gadhave on Starred Question No. 302 regarding smuggling activities of diamond traders.

14. Government Bill—Introduced

THE CONSTITUTION (FORTY-SEVENTH AMENDMENT) BILL, 1982

The motion for leave to introduce the Bill moved by Shri P. Venkatasubbaiah was opposed. The motion was adopted and the Bill was introduced.

15. Questions of Privilege

(i) Dr. Golam Yazdani made a statement under Rule 377 regarding his alleged manhandling by some people at Malda and inaction on the part of police authorities on the 8th October, 1982.

Thereafter, after taking the sense of the House, the Speaker referred the matter to the Committee of Privileges.

(ii) After taking the sense of the House, the Speaker also referred to the Committee of Privileges the matter raised by Shri Jagpal Singh under Rule 377 on the 3rd November, 1982, regarding alleged assault on him by the District Magistrate and Police Officers at Patna on the 12th October, 1982.

16. Matters under Rule 377

(1) Shri Chintamani Jena raised a matter regarding delay in the implementation of the expansion schemes of some of the Steel Projects in the country.

(2) Shri Somnath Chatterjee raised a matter regarding bonus to employees of the Stationery Offices of the Government.

(3) Shri Rasa Behari Behra raised a matter regarding development of Coal Mines in Orissa.

(4) Shri A. C. Das raised a matter regarding proposal for setting up of Nickel Project at Sukinda (Orissa).

(5) Shri Keshorao Pardhi raised a matter regarding need for priority for electrification of railway line between Durg and Bhusawal.

(6) Shri Arjun Sethi raised a matter regarding need for proper survey to identify the small farmers with a view to assist them financially.

(7) Shri B. D. Singh raised a matter regarding need for providing a healthy sugar policy to promote Sugar industry.

(8) Shri Bheekhabhai raised a matter regarding need for providing facilities to small cottage industries situated at Bansbagh Dungarpur, Rajasthan.

(9) Shri G. M. Banatwalla raised a matter regarding instruction to Government of Maharashtra to withdraw the history text book prescribed for Eighth Class.

(10) Shri K. Mayathevar raised a matter regarding supply of drinking water and electricity to the people of Dindigal, Tamil Nadu.

(11) Shri Harish Kumar Gangwar raised a matter regarding urgent need to increase the wages of agricultural labourers to improve their economic conditions.

(12) Shri Ratansinh Rajda raised a matter regarding artificial shortage of soda ash.

17. Government Bills—Passed

* (i) THE ANTI-HIJACKING BILL, 1982, AS PASSED BY RAJYA SABHA

* (ii) THE SUPPRESSION ON UNLAWFUL ACTS AGAINST SAFETY OF CIVIL AVIATION BILL, 1982, AS PASSED BY RAJYA SABHA

Discussion on the motions for consideration of the above two Bills moved on the 4th November, 1982, continued.

The following Members took part in the debate:—

- (1) Dr. Subramaniam Swamy
- (2) Shri R. L. P. Verma
- (3) Shri Virdhi Chander Jain
- (4) Shri A. K. Roy

Shri Bhagwat Jha Azad replied to the debate.

(1) The motion for consideration of the Anti-Hijacking Bill, 1982 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhagwat Jha Azad.

The motion was adopted and the Bill was passed.

(2) The motion for consideration of the Suppression of Unlawful Acts Against Safety of Civil Aviation Bill, 1982 was

adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhagwat Jha Azad.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.42 P.M. and Reassembled at 2.50 P.M.)

18. Motion

Shri P. Venkatasubbaiah moved the following motion:—

“That this House takes note of the Twenty-ninth, Thirtieth and Thirty-first Reports of the Union Public Service Commission for the periods from 1st April, 1978 to 31st March, 1979, 1st April, 1979 to 31st March, 1980 and 1st April, 1980 to 31st March, 1981 respectively, along with the Government's Memorandum on the cases of non-acceptance of the Commission's advice mentioned therein, laid on the Table of the House on 26th February, 1981, 18th September, 1981 and 28th April, 1982 respectively.

Shri Satyasadhan Chakraborty took part in the debate and his speech was not concluded.

The discussion was not concluded.

19. Motion regarding Fifty-second Report of the Committee on Private Members' Bills and Resolutions.

Shri Chandradeo Prasad Verma moved the following motion:—

“That this House do agree with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd November, 1982.”

The motion was adopted.

20. Private Members' Bills—Introduced

(1) **The Management of Properties of Temples, Muths and Other Religious Institutions Bill, 1982** by **Shri Ranjit Singh**.

(2) **The Land Acquisition (Amendment) Bill, 1982** (Amendment of section 4, etc.) by **Shri George Fernandes**.

(3) The Cattle Insurance Bill, 1982 by Shri P. Rajagopal Naidu.

(4) The Prevention of Food Adulteration (Amendment) Bill, 1982 (Insertion of section 16A, etc.) by Shri Bapusaheb Parulekar.

(5) The Criminal Laws (Amendment) Bill, 1982 by Shri Bapusaheb Parulekar.

(6) The Equal Sharing of Ancestral Property Bill, 1982 by Shri P. Rajagopal Naidu.

(7) The Land Acquisition (Amendment) Bill, 1982 (Amendment of section 3, etc.) by Shri A. T. Patil.

(8) The National Parks Bill, 1982 by Shri P. Rajagopal Naidu.

(9) The Forest Revenue (Conservation) Bill, 1982 by Shri G. Narasimha Reddy.

21. Private Member's Bill—Withdrawn

THE RIGHT TO PRIVACY BILL, 1981 BY SHRI V. N. GADGIL

Discussion on the motion for consideration of the Bill moved on the 22nd October, 1982, continued.

The following Members took part in the debate:—

- (1) Shri A. T. Patil
- (2) Shri Amal Datta
- (3) Shri Virdhi Chander Jain
- (4) Shri Ramavatar Shastri
- (5) Shri Girdhari Lal Vyas
- (6) Shri Ghulam Nabi Azad

Shri V. N. Gadgil replied to the debate.

The Bill was withdrawn by leave of the House.

22. Private Member's Bill—Negatived

THE ESTABLISHMENT OF A HIGH COURT AT AGARTALA BILL, 1982 BY SHRI AJOY BISWAS

The motion for consideration of the Bill was moved by Shri Ajoy Biswas.

The following Members took part in the debate:—

- (1) Shri Vijay Kumar Yadav
- (2) Shri Somnath Chatterjee
- (3) Shri Harish Kumar Gangwar
- (4) Shri Chitta Basu

- (5) Shri Harish Rawat
(6) Shri Ghulam Nabi Azad

Shri Ajoy Biswas replied to the debate.

The motion for consideration of the Bill was negatived.

23. Private Member's Bill—Under Consideration

**THE DEVDASI AND MURLI PRACTICE (ABOLITION)
BILL, 1982 BY SHRIMATI USHA PRAKASH
CHOUDHARI**

The motion for consideration of the Bill was moved by Shrimati Usha Prakash Choudhari. Her speech was not concluded.

The discussion was not concluded.

24. Half-an-Hour Discussion

Shri A. Neelalohithadasan Nadar raised a half-an-hour discussion on the points arising out of the reply given on 11 October, 1982 to Unstarred Question No. 1228 regarding acquisition of improved design of bullock cart wheel.

Shri R. V. Swaminathan replied to the discussion.

25. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (1) That at its sitting held on the 4th November, 1982, Rajya Sabha agreed without any amendment to the Salary, Allowances and Pension of Members of Parliament (Second Amendment) Bill, 1982, passed by Lok Sabha on the 3rd November, 1982.
- (2) That at its sitting held on the 4th November, 1982, Rajya Sabha agreed without any amendment to the Industrial Development Bank of India (Amendment) Bill, 1982, passed by Lok Sabha on the 20th October, 1982.

26. Discussion under Rule 193

Shri Atal Bihari Vajpayee raised a discussion on the statement made by the Minister of Home Affairs in the House on 4 November, 1982 regarding the situation in Punjab. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha Adjourned *Sine Die* at 6.10 P.M.)

AVTAR SINGH RIKHY,
Secretary.